

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi
Original Application No. 180/2021

Mukul Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

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(V.P. Yadav)

Scientist E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 08.12.2021

Place: Delhi

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

O.A. NO. 180 OF 2021

IN THE MATTER OF:-

MUKUL KUMAR

VS.

STATE OF UTTAR PRADESH & ORS.

Status Report on Compliance to Biomedical Waste Management Rules

In Compliance to order dated 27.07.2021



Central Pollution Control Board
(Ministry of Environment Forest & Climate Change)

1. Background:

Hon'ble National Green Tribunal heard the matter bearing Original Application No. 180 of 2021 filed by Mukul Kumar vs. Uttar Pradesh & Ors. on 27.07.2021. Vide order dated 27.07.2021, Hon'ble Tribunal passed following directions pertains to Central Pollution Control Board: -

“CPCB may compile information about compliance status of Rules, orders of this Tribunal referred to earlier and CPCB guidelines by organizing VC interaction with the PCBs/PCCs and Health Departments of all the States/UTs. Such Video conference may be held within one month and report furnished to the Tribunal within three months by e-mail in same manner as in above direction. “

Copy of the order dated 27-07-2021 is annexed herewith as **ANNEXURE-I**.

2. Earlier orders of Hon'ble National Green Tribunal related to compliance to Biomedical Waste Management Rules, 2016:

Hon'ble Tribunal reviewed the matter of compliance to Biomedical Waste Management Rules, 2016 (herein after will be referred as BMWWM Rules, 2016) in the Original Application of 710 of 2017 filed by Shailesh Singh. In this matter the State Pollution Control Boards and Pollution Control Committees as well Health Departments were directed to prepare action plan for ensuring compliance to BMWWM Rules, 2016 as per the Key Performance Indicators identified by Central Pollution Control Board.

Central Pollution Control Boards submitted following 12 Key Performance Indicators to assess States with respect to effectiveness in monitoring, ensuring compliance and implementation of BMWM Rules, 2016:

1. Inventory of all Healthcare Facilities and biomedical waste generation
2. Authorization to all Healthcare Facilities including non-bedded HCFs
3. Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs
4. Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee
5. Implementation status of Barcode system
6. Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals etc.
7. Monitoring infrastructure of SPCBs/PCCs
8. Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities
9. Installation of OCEMS by CBMWTs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB
10. Preparation of Annual Compliance Status Reports
11. Compliance by Common Facilities (emission/discharge standards, barcoding, proper operation, etc.)
12. Compliance by Healthcare Facilities (Segregation, pre-treatment, on-site storage, barcoding and other provisions etc.)

CPCB filed consolidated report indicating State Level Action Plan based on above KPIs before Hon'ble NGT vide report dated 14.01.2021 in the OA No. 710 of 2017, titled as Shailesh Singh versus Sheela Hospital & Trauma Centre, Shahjanapur & Ors. with Original Application No. 711 of 2017, O. A. 712 of 2017 and O. A. No. 713 of 2017 regarding non-compliance to Biomedical Waste Management Rules, 2016. Hon'ble Tribunal disposed off the matter vide order dated 18.01.2021. However, passed directions regarding regular

monitoring of compliance to BMWM Rules, 2016. Copy of the order dated 18-01-2021 is annexed herewith as **ANNEXURE-II**.

3. Action taken by CPCB:

CPCB vide letter dated 17.08.2021 forwarded the order dated 27.07.2021 to District Magistrate Bareilly to updated the District Environment Plan in respect to Biomedical Waste Management, 2016. Copy of the said letter dated 17.08.2021 is annexed herewith as **ANNEXURE-III**.

4. Interaction Meeting conducted by CPCB with State Pollution Control Boards / State Health Departments

As directed by Hon'ble NGT, Central Pollution Control Board conducted an interaction meeting on 03.12.2021 with State Pollution Control Board and State Health Department through Video Conferencing to discuss the compliance status of BMWM Rules, 2016. During the meeting CPCB explained common gaps observed in compliance to biomedical waste management, which are as follows:

- Healthcare Facilities are operational without authorization
- Coverage of Common Biomedical Waste Treatment Facilities (CBWTFs) for all Healthcare Facilities (bedded & non-bedded)
- Adequate no. of CBWTFs
- Deep Burial Pits for disposal of biomedical waste
- Assessment of available treatment capacity (common as well as captive) and additional requirement
- District wise data on biomedical waste management
- Implementation of Barcode System
- OCEMS installation and transmission of data to CPCB by CBWTFs and captive incinerators.
- COVID-19 Biomedical Waste Management.

5. Current Compliance Status of Biomedical Waste Management as per Biomedical Waste Management Rules, 2016:

Annual Report Information has been submitted by 35 SPCBs/PCCs and DGAFMS for the year 2020 and as per the compiled annual report, there are **3,51,622** Health Care Facilities (HCFs) out of which 1,13,186 HCFs are bedded and 2,37,938 of HCFs are non-bedded. 1,60,736 HCFs are granted authorization under the BMW Rules. 244175 no. of HCF utilises CBWTF and 17,202 HCFs are having captive bio-medical waste treatment and disposal facilities. There are 205 CBWTFs in operation (35 under construction). The total generation of bio-medical waste is about 656 tonnes per day out of which about 586 tonnes per day are treated in CBWTFs and captive treatment facilities. About 42 tonnes per day are treated by captive treatment facilities and about 486.8 tonnes per day are treated by CBWTF. As reported, 22,261 HCFs/CBWTFs observed to be violating the provisions of the BMW Rules. The brief bio-medical waste management scenario in the Country is given below:

➤ No. of HCFs	: 3, 51,622
➤ No. of bedded HCFs	: 1,13,186
➤ No. of non-bedded HCFs	: 2,37,938
➤ No. of beds	: 25,44,116
➤ No. of CBWTFs	: 205* + 35**
➤ No. of HCFs granted authorization	: 1,60,736
➤ No. of HCFs having Captive Treatment Facilities	: 17,202
➤ No. of Captive Incinerators Operated by HCFs	: 125
➤ Quantity of bio-medical waste generated in Tonnes/day	: 656
➤ Quantity of bio-medical waste treated in Tonnes/day	: 586
➤ No. of HCFs violated BMW Rules	: 22,261
➤ No. of Show-cause notices/Directions issued to defaulter HCFs	: 13,389

Note: (i) * - CBWTFs in operation (ii) ** - CBWTFs under installation

6. Biomedical Waste Management During COVID-19 Pandemic:

On 11th March, 2020 World Health Organization announced COVID-19 Pandemic worldwide. In order to deal with COVID-19 pandemic, State and Central Governments have initiated various steps, which include setting up of quarantine centers/camps, Isolation wards, sample collection centers and laboratories.

To facilitate the waste generators and common disposal facilities for safe collection, transport and disposal of COVID waste, CPCB has prepared guidelines with title "Handling, treatment and disposal of waste generated during treatment, diagnosis and quarantine of COVID-19 Patient". These guidelines were issued in beginning of COVID-19 Pandemic in March, 2020 and the same were revised four times looking at the situation requirement.

These guidelines stipulate about the specific steps required to be followed by Healthcare Facilities, laboratories, quarantine centers, sample collection centers, home isolations, and Common Bio-medical Waste Treatment Facilities.

6.1 **Guidelines for “Handling, treatment and disposal of waste generated during treatment, diagnosis and quarantine of COVID-19 Patient”:**

CPCB prepared these guidelines for having clear understanding of management of biomedical waste generated during treatment or quarantine of COVID-19 patients. It is pertinent to mention that these guidelines are not different from BMWM Rules, 2016 and the COVID-19 biomedical waste is required to be segregated as defined under Schedule-I and treated & disposed off in line with provisions under said Rules.

These guidelines stipulate duties of following stakeholders:

1. Duties for Healthcare Facilities having isolation centers
2. Duties for Sample Collection Centers and Laboratories for COVID-19 suspected patients
3. Responsibilities of persons operating Quarantine Centers/Camps/Home Quarantine or Home Care facilities
4. Duties of Common Biomedical Waste Treatment Facility (CBWTF)
5. Duties of SPCBs/PCCs
6. Duties of Urban Local Bodies

It also elaborates Management of wastewater from HCFs / Isolation Wards and Disposal of used PPEs. **CPCB simultaneously developed a tracking application namely ‘COVID19BWM’** which is available on mobile as well as on web which helps in tracking of COVID-19 biomedical waste as and when generated by waste generator. So far, 13,806 of waste generators have registered on said tracking app. and are feeding daily data.

During the period, from May 2020 till March, 2021, about 118.49 Tons/day of COVID-19 biomedical waste was generated. During first wave of COVID-19, the highest generation of COVID-19 biomedical waste was reported during October, 2020 and during second wave the peak was in the month of May, 2021 which was about 315 Tons/day. This waste has been treated and disposed off through Common Biomedical Waste Treatment Facilities. **202 CBWTFs were engaged in treatment & disposal of COVID-19 biomedical waste.**

Other than issuing separate guidelines for COVID-19 medical waste, CPCB has been reviewing its management with State Boards and State Governments. CPCB constituted High Level Task Team (HLTT) under the Chairmanship of Chairman, CPCB with members from Ministry of Environment Forest & Climate Change, Ministry of Health & Family Welfare, Ministry of Jal Shakti, Ministry of Defence and Ministry of Housing & Urban Affairs. Meetings of HLTT were held wherein Chairman, CPCB discussed and reviewed the status of COVID waste management and gaps were communicated to States.

For Public awareness, CPCB has created a separate page on website wherein information like technical guidelines, Do's and Don'ts, Posters, videos etc. have been placed.

Further, State-wise COVID-19 biomedical waste generation during the period from May, 2020 till March, 2021 is given below:

S.No.	Name of States/UTs	COVID 19 BMW (Tons)
1	Andaman & Nicobar	2,984
2	Andhra Pradesh	16,92,555
3	Arunachal Pradesh*	79,090
4	Assam	2,72,979
5	Bihar	2,37,853
6	Chandigarh	4,60,358
7	Chhattisgarh	1,10,222
8	DD & DNH	5,840
9	Delhi	29,47,842
10	Goa	49,551
11	Gujarat	35,13,379
12	Haryana	23,36,542
13	Himachal Pradesh	1,95,722
14	Jharkhand	53,967
15	Jammu & Kashmir	3,18,583
16	Karnataka	22,21,956
17	Kerala	40,16,695
18	Ladakh	0
19	Lakshadweep	2,140
20	Madhya Pradesh	17,28,799
21	Maharashtra	63,36,872
22	Manipur	45,092
23	Meghalaya	58,270
24	Mizoram	21,512
25	Nagaland*	24,997
26	Odisha	13,19,125
27	Puducherry	3,00,559
28	Punjab	8,84,647
29	Rajasthan	8,78,627
30	Sikkim	26,423
31	Tamil Nadu	33,63,187
32	Telangana	7,01,384
33	Tripura	3,226
34	Uttarakhand	3,68,175
35	Uttar Pradesh	27,85,683
36	West Bengal	23,30,993

7. Number of biomedical waste generating facilities:

As per the annual report data, there are 3, 51,622 no. of Health Care Facilities (HCFs) out of which 1,13,186 no. of HCFs are bedded and 2,37,938 no. of HCFs are non-bedded. State-wise details of number of HCFs is given below in Fig. 1 and Fig.2.

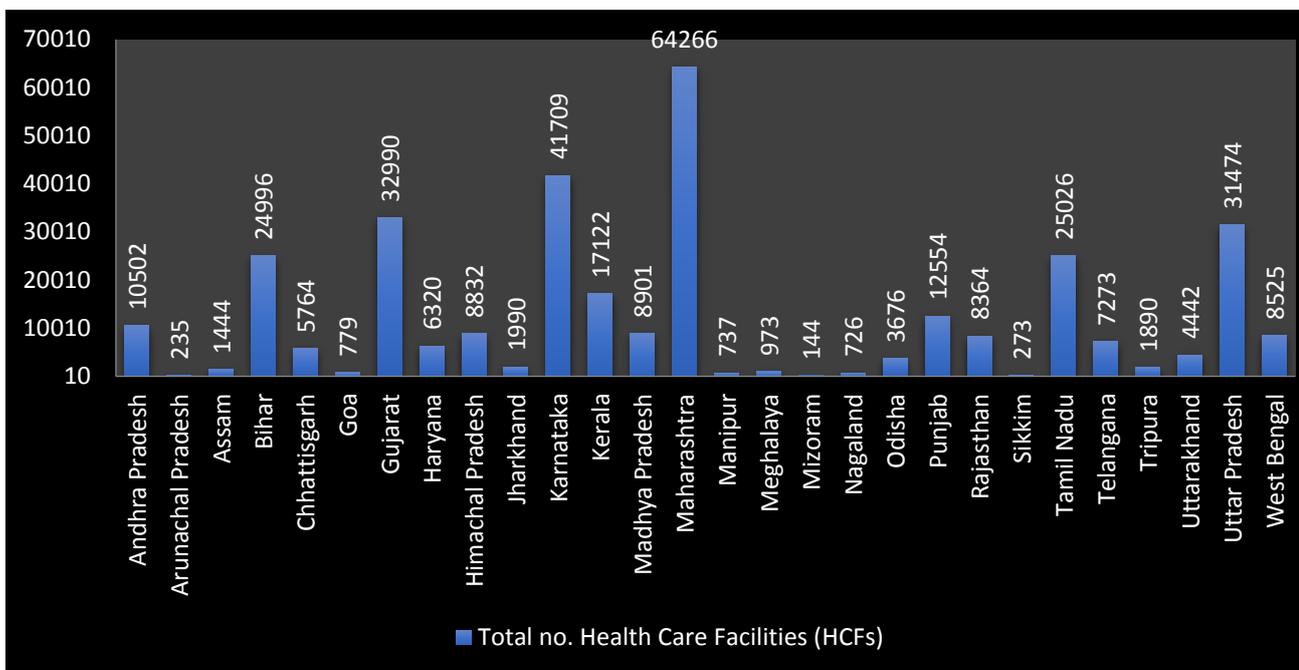


Fig.1: No. of HCFS in States

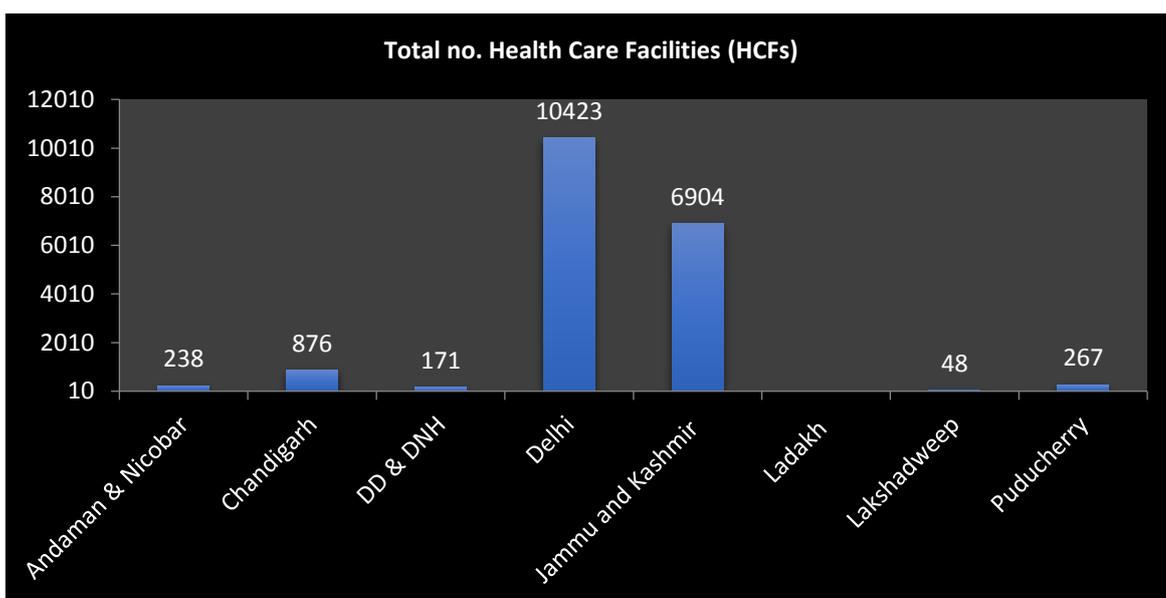


Fig.2: No. of HCFS in PCCs

There has been an increase in number of Healthcare Facilities since, CPCB has been compiling the data of biomedical waste management, that is 2008. A graph showing increase in number of HCFs is given below in Fig.3:

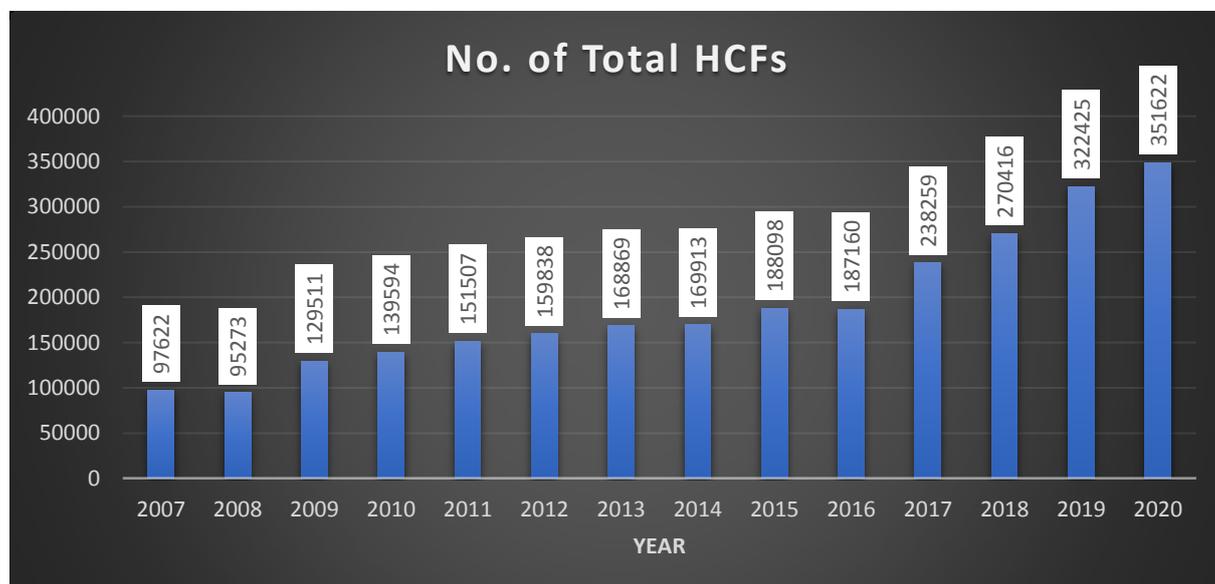


Fig.3: Development of total no. of Healthcare Facilities from 2007 to 2020

8. Status of authorization of Healthcare Facilities:

BMWM Rules, 2016 stipulate that every healthcare facility (bedded & non-bedded) require to obtain authorization from concerned State Pollution Control Board/Pollution Control Committee. Authorisation is a tool to capture the information regarding biomedical waste management by the healthcare facilities as well as by CBWTF operators. It has been observed that there are many healthcare facilities which are not yet authorized under BMWM Rules, 2016 and the same has been communicated to concerned State Board for ensuring authorization of every healthcare facility.

State wise details of authorization is given below:

S.No.	Name of States/UTs	Total no. Health Care Facilities (HCFs)	Total no. of HCFs applied for authorization	Total no. of HCFs granted authorization	Total no. of HCFs in operation without Authorization
1	Andaman & Nicobar	238	238	106	Nil
2	Andhra Pradesh	10502	4613	4600	428
3	Arunachal Pradesh	235	15	308	Nil
4	Assam	1444	440	271	946
5	Bihar	24996	3001	9969	15027
6	Chandigarh	876	65	65	Nil
7	Chhattisgarh	5764	3331	3075	Nil
8	DD & DNH	171	171	171	Nil
9	Delhi	10423	1247	1179	Nil

S.No.	Name of States/UTs	Total no. Health Care Facilities (HCFs)	Total no. of HCFs applied for authorization	Total no. of HCFs granted authorization	Total no. of HCFs in operation without Authorization
10	Goa	779	401	139	419
11	Gujarat	32990	3167	3139	3552
12	Haryana	6320	6320	5703	157
13	Himachal Pradesh	8832	7689	6805	1143
14	Jharkhand	1990	757	235	39
15	Jammu and Kashmir	6904	1091	916	5813
16	Karnataka	41709	18956	18312	6021
17	Kerala	17122	13736	13348	2471
18	Ladakh	INP	2	Nil	333
19	Lakshadweep	48	48	47	Nil
20	Madhya Pradesh	8901	7233	7037	1668
21	Maharashtra	64266	8184	8143	75
22	Manipur	737	737	737	Nil
23	Meghalaya	973	831	831	142
24	Mizoram	144	59	41	18
25	Nagaland	726	480	480	Nil
26	Odisha	3676	493	512	56
27	Puducherry	267	267	247	Nil
28	Punjab	12554	5632	4763	2314
29	Rajasthan	8364	2166	1980	811
30	Sikkim	273	273	273	Nil
31	Tamil Nadu	25026	24508	24364	518
32	Telangana	7273	4717	4594	238
33	Tripura	1890	345	345	Nil
34	Uttarakhand	4442	3921	3438	521
35	Uttar Pradesh	31474	INP	26030	5444
36	West Bengal	8525	8525	8525	Nil

9. Biomedical Waste Generation and Treatment:

As reported by State Boards, about 686 tons/day of biomedical waste was generated during the year 2019-2020 by 3,51, 622 numbers of Healthcare Facilities. Out of 686 tons/day of biomedical waste, only 586 tons/day of biomedical waste is treated and disposed of by 205 CBWTFs and 17202 nos. of captive treatment facilities installed by Healthcare Facilities.

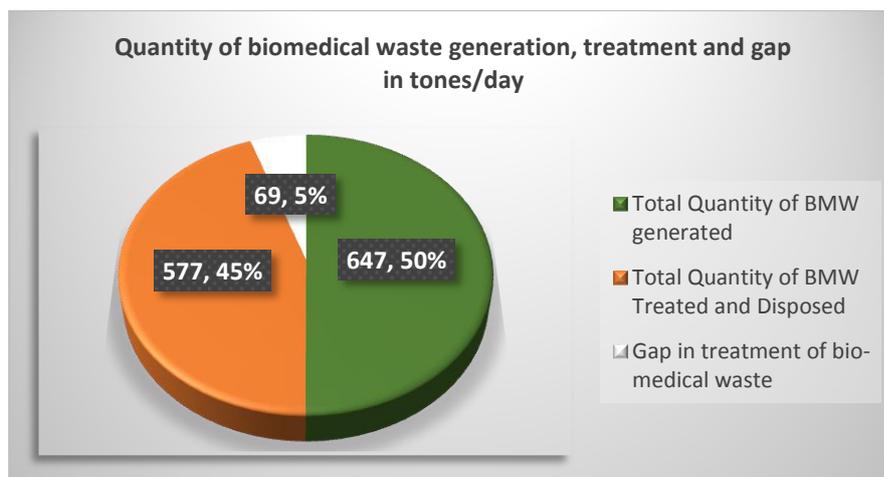


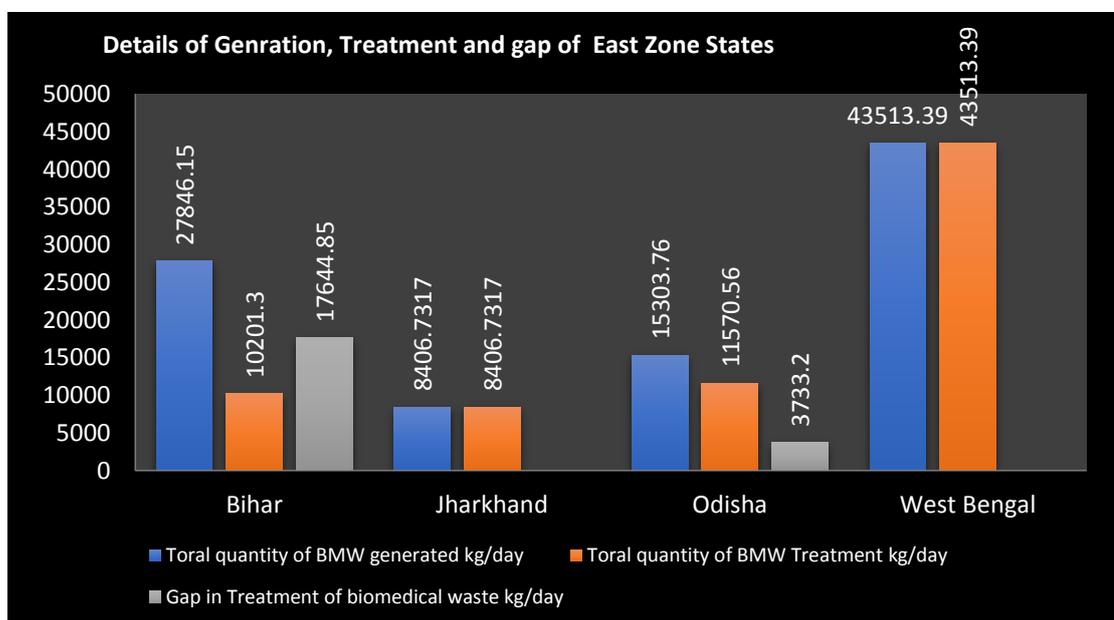
Fig.4: Quantity of BMW generation and treatment

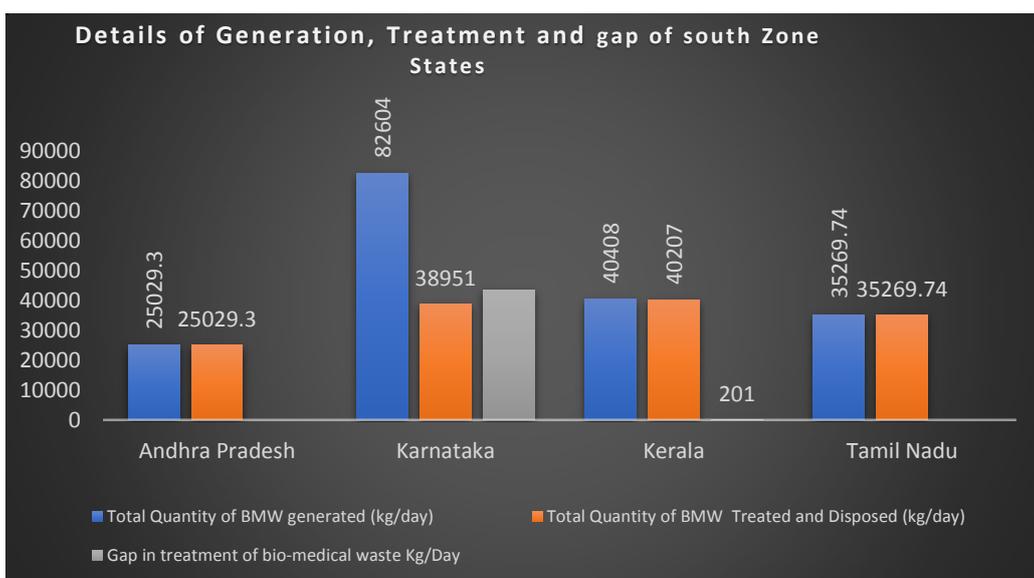
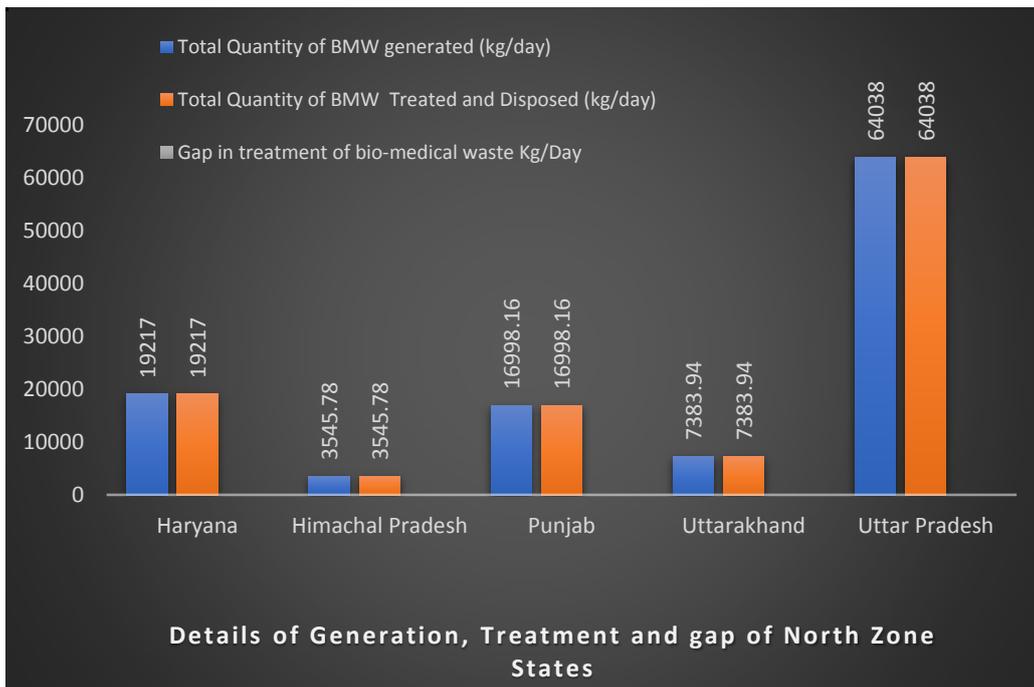
It is observed that there is a gap between biomedical waste generation and its treatment. CPCB has identified this gap and communicated to respective State Board to rectify the issue and ensure disposal of biomedical waste in line BMW Rules, 2016.

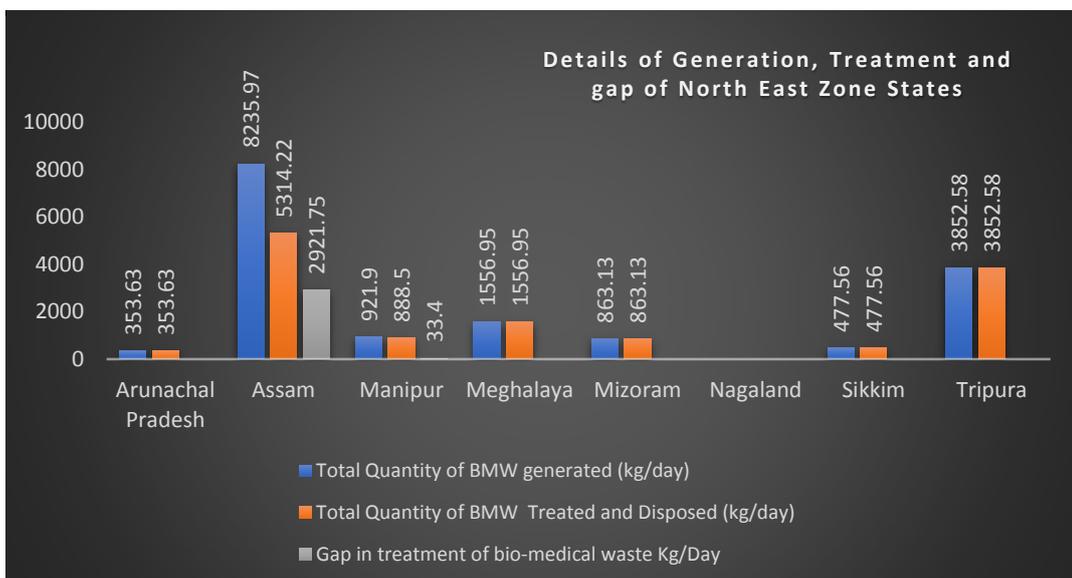
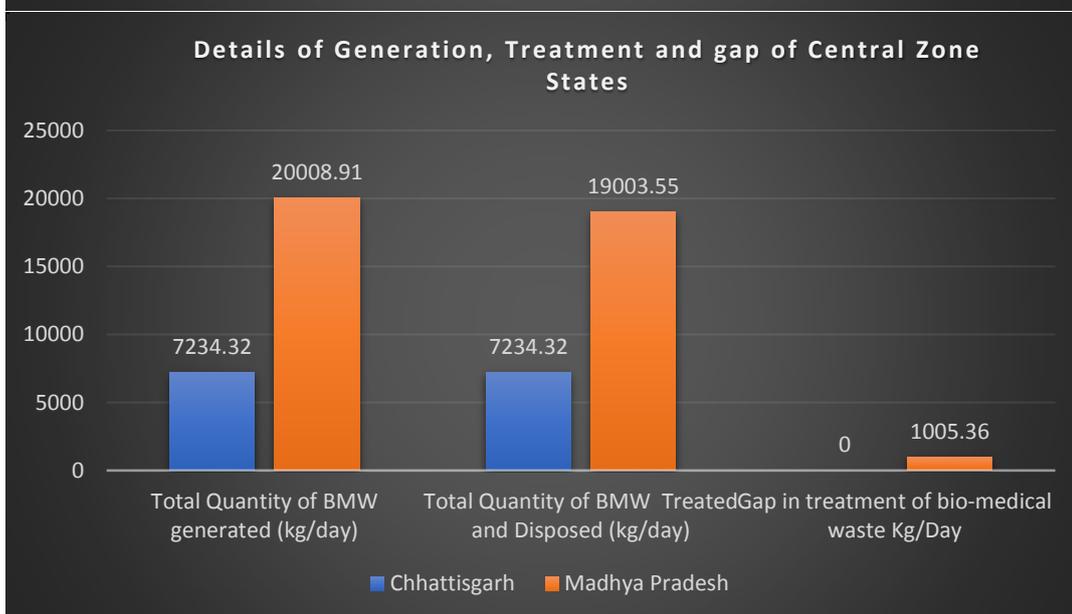
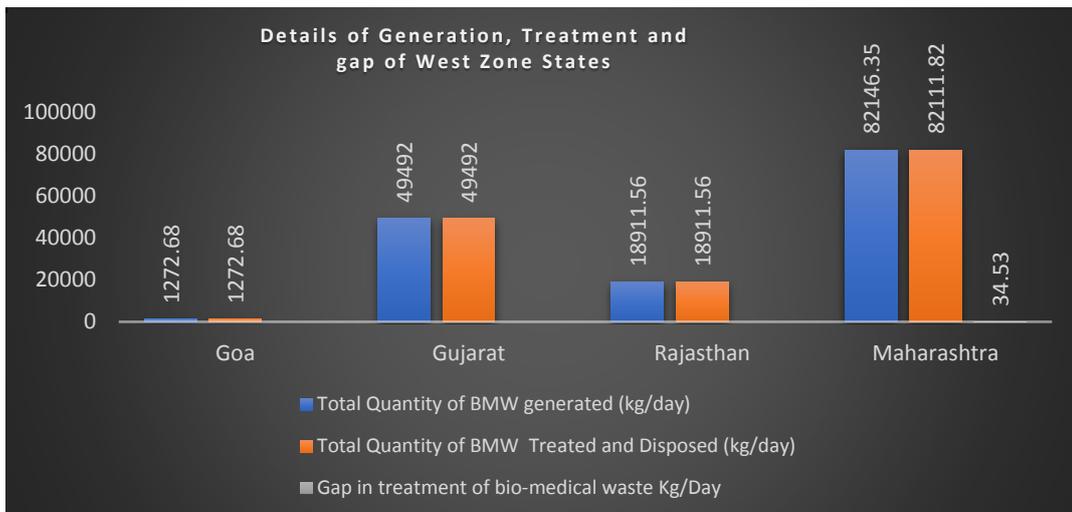
State-wise details is shown in given below figures:

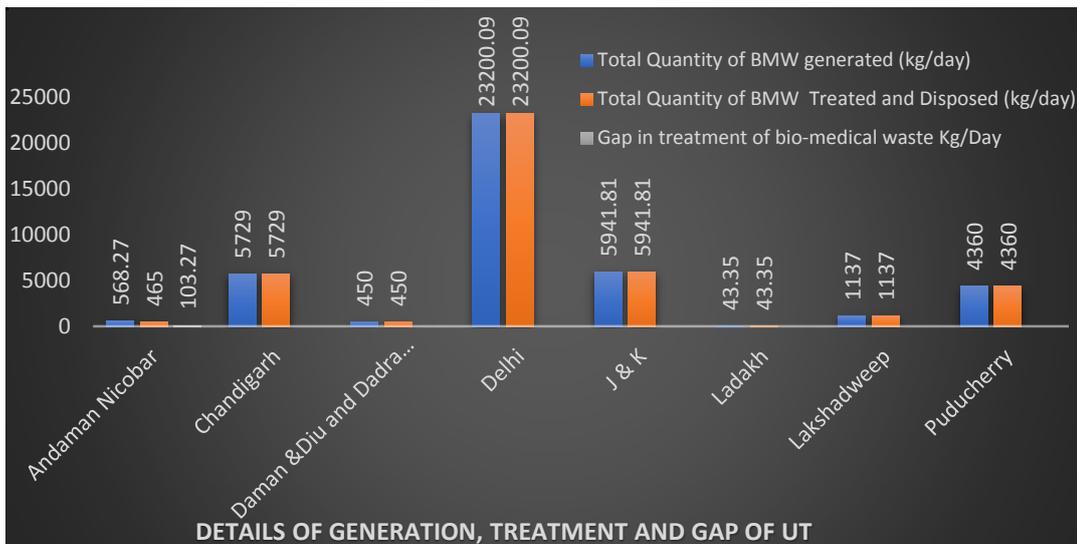
S.No.	Name of the State/UT	Total Quantity of BMW generated (kg/day)	Total Quantity of BMW Treated and Disposed (kg/day)	waste Kg/day Gap in treatment of bio-medical
1	Andaman Nicobar	536.36	465	71.36
2	Andhra Pradesh	25029.3	25029.3	0
3	Arunachal Pradesh	353.63	353.63	0
4	Assam	8235.97	5314.22	2921.75
5	Bihar	27846.15	10201.3	17644.85
6	Chandigarh	5729	5729	0
7	Chhattisgarh	7234.31	7234.31	0
8	Daman & Diu and Dadra & Nagar Haveli	450	450	0
9	Delhi	23200.09	23200.09	0
10	Goa	1272.68	1272.68	0
11	Gujarat	49492	49492	0
12	Haryana	19217	19217	0
13	Himachal Pradesh	3545.78	3545.78	0
14	Jharkhand	8406.7317	8406.7317	0
15	J & K	5941.81	5941.81	0
16	Karnataka	82604	38951	43653
17	Kerala	40408	40207	201
18	Ladakh	43.35	43.35	0
19	Lakshadweep	1137	1137	0
20	Madhya Pradesh	20008.91	19003.55	1005.36
21	Maharashtra	82146.35	82111.82	34.53
22	Manipur	921.9	888.5	33.4
23	Meghalaya	1556.95	1556.95	0
24	Mizoram	863.13	863.13	0
25	Nagaland	891.8	652.5	239.3
26	Odisha	15303.76	11570.56	3733.2

S.No.	Name of the State/UT	Total Quantity of BMW generated (kg/day)	Total Quantity of BMW Treated and Disposed (kg/day)	waste Kg/day Gap in treatment of bio-medical
27	Puducherry	4360	4360	0
28	Punjab	16998.16	16998.16	0
29	Rajasthan	18911.56	18911.56	0
30	Sikkim	477.56	477.56	0
31	Tamil Nadu	35269.74	35269.74	0
32	Telangana	23810	23810	0
33	Tripura	3852.58	3852.58	0
34	Uttarakhand	7383.94	7383.94	0
35	Uttar Pradesh	64038	64038	0
36	West Bengal	43513.39	43513.39	0









10. Treatment & Disposal Facilities for bio-medical waste:

10.1 Status of CBWTFs:-

A Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) is set up where biomedical waste generated from its member health care facilities is imparted necessary treatment to reduce adverse effect on human health and environment.

The treated recyclable waste may finally be sent for disposal in a secured landfill or for recycling. The Bio-medical Waste Management Rules, 2016 (hereafter referred as BMWM Rules) restricts occupier for establishment of on-site or captive bio-medical waste treatment and disposal facility, if a service of common bio- medical waste treatment and disposal facility is available within a distance of seventy-five kilometer.

As per Annual Report Information submitted by SPCBs/PCCs for the year 2020, currently there are 205 numbers of CBWTFs operated in the Country and 35 CBWTFs are under construction. States namely Andman & Nicobar, Arunachal Pradesh, Goa, Ladakh, Lakshadweep, Meghalaya, Nagaland, Sikkim, Tripura do not have CBWTFs for treatment and disposal of biomedical waste. However, vide letter dated 16.10.2018, CPCB requested said State Boards for submitting the proposal for setting up of CBWTFs for which they may avail financial assistance from Ministry of Environment Forests & Climate Change. State-wise details of CBWTFs is given below in Fig.5:

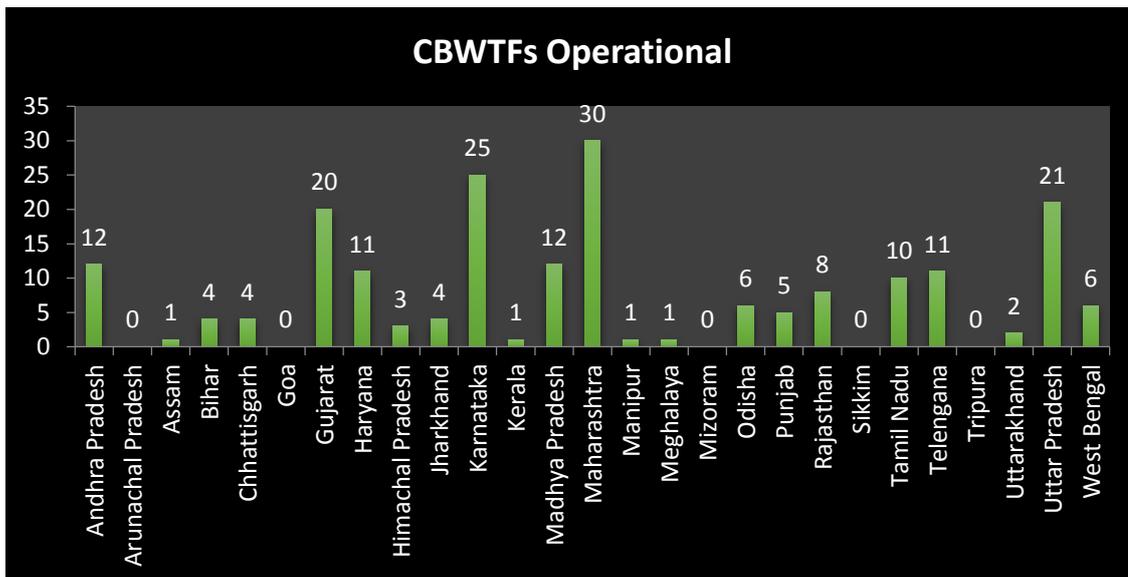


Fig.5: No. of CBWTFs in States

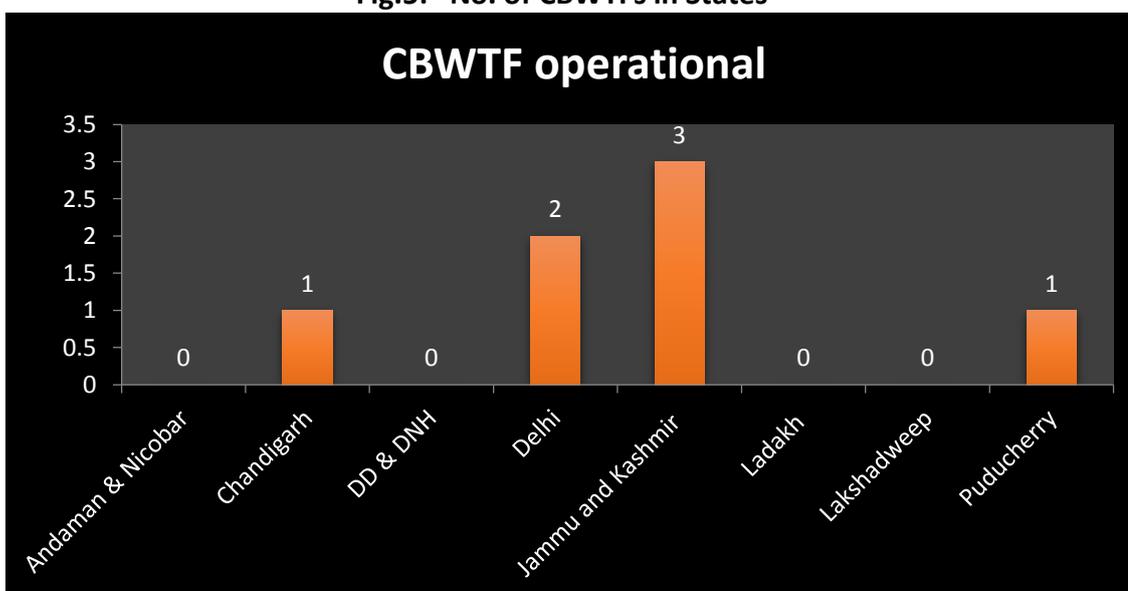


Fig.6: No. of CBWTFs in Union Territories

10.2 Captive Treatment Facilities

Biomedical Waste Management Rules, 2016 stipulates that in case there is CBWTF available in any area, then the Healthcare Facilities are not allowed to have their own captive treatment Facilities. However, in case the CBWTF is not available, then the Healthcare Facilities may install their own treatment facility for the treatment and disposal of biomedical waste in compliance to the standards prescribed under said Rules.

Since, the captive facilities were allowed as per the previous notification for biomedical waste, there are 17,202 Numbers of captive facilities installed by the Healthcare Facilities. However, State Boards were directed to monitor the compliance to the BMWM Rules, 2016 and in-case of any violation the healthcare

facility should be directed to close its captive treatment facility and become member of CBWTF.

These captive treatment facilities also include deep burial facility, however State Boards have not submitted proper information on number of deep burial pits available in the State/UT. State namely Andaman Nicobar, Arunachal Pradesh, Himachal Pradesh, Ladakh, Lakshadweep, Meghalaya, Mizoram, Nagaland, Rajasthan and Sikkim have submitted the information on deep burial facilities

State -wise details of number of healthcare facilities is given below:

S.No.	Name of the State/UT and	Total no. of Bedded Health Care Facilities (HCFs)	Total no. of Non-bedded Health Care Facilities (HCFs)	Total no. Health Care Facilities (HCFs)	No. of captive treatment facilities
1	Andaman Nicobar	52	186	238	7
2	Andhra Pradesh	5930	4572	10502	Nil
3	Arunachal Pradesh	136	98	235	308
4	Assam	777	667	1444	422
5	Bihar	4821	20175	24996	3
6	Chandigarh	50	826	876	Nil
7	Chhattisgarh	2529	3235	5764	1483
8	Daman &Diu and Dadra & Nagar Haveli	45	126	171	Nil
9	Delhi	1184	9239	10423	1
10	Goa	148	631	779	165
11	Gujarat	11654	21336	32990	Nil
12	Haryana	3168	3152	6320	Nil
13	Himachal Pradesh	585	8247	8832	5006
14	Jharkhand	1175	815	1990	202
15	J & K	1548	5373	6904	Nil
16	Karnataka	8404	32402	41709	1713
17	Kerala	2027	15095	17122	51
18	Ladakh	333	56		2
19	Lakshadweep	10	38	48	Nil
20	Madhya Pradesh	4064	4837	8901	2
21	Maharashtra	19932	44334	64266	240
22	Manipur	96	641	737	545
23	Meghalaya	182	791	973	81
24	Mizoram	64	77	144	144
25	Nagaland	205	521	726	5
26	Odisha	1445	2232	3676	2884
27	Puducherry	96	171	267	1
28	Punjab	4009	8545	12554	Nil
29	Rajasthan	5703	2661	8364	1219
30	Sikkim	34	241	273	185

S.No.	Name of the State/UT and	Total no. of Bedded Health Care Facilities (HCFs)	Total no. of Non-bedded Health Care Facilities (HCFs)	Total no. Health Care Facilities (HCFs)	No. of captive treatment facilities
31	Tamil Nadu	7300	17726	25026	Nil
32	Telangana	3792	3481	7273	Nil
33	Tripura	137	1753	1890	
34	Uttarakhand	1368	3074	4442	2377
35	Uttar Pradesh	17188	14286	31474	10
36	West Bengal	2769	5756	8525	Nil
37	DGAFMS	226	542	768	146

11. Online Continuous Emission Monitoring System:

Biomedical Waste Management Rules, 2016, stipulates that every occupier or operator of the common bio-medical waste treatment facility shall install Online Continuous Emission Monitoring System (OCEMS) for the parameters as stipulated by State Pollution Control Board or Pollution Control Committees in authorisation and transmit the real time data to the servers at State Pollution Control Board or Pollution Control Committees and Central Pollution Control Board. As per the submitted information, 193 out of 205 nos. of CBWTFs have installed OCEMS with their incinerator stack. However, CPCB is receiving data only from 153 nos. of CBWTFs. State-wise details is given below:

S.No.	Name of the State/UT and	No. of CBWTFs that have installed OCEMS
1	Andaman Nicobar	Nil
2	Andhra Pradesh	12
3	Arunachal Pradesh	Nil
4	Assam	1
5	Bihar	4
6	Chandigarh	1
7	Chhattisgarh	2
8	Daman & Diu and Dadra & Nagar Haveli	INP
9	Delhi	2
10	Goa	0
11	Gujarat	20
12	Haryana	11
13	Himachal Pradesh	2
14	Jharkhand	2
15	J & K	3
16	Karnataka	25
17	Kerala	1
18	Ladakh	Nil

S.No.	Name of the State/UT and	No. of CBWTFs that have installed OCEMS
19	Lakshadweep	Nil
20	Madhya Pradesh	13
21	Maharashtra	29
22	Manipur	Nil
23	Meghalaya	0
24	Mizoram	Nil
25	Nagaland	Nil
26	Odisha	1
27	Puducherry	1
28	Punjab	5
29	Rajasthan	8
30	Sikkim	Nil
31	Tamil Nadu	10
32	Telangana	11
33	Tripura	Nil
34	Uttarakhand	2
35	Uttar Pradesh	21
36	West Bengal	6

Way forward:

- i. SPCBs/PCCs ensure to compile the information at District level as required under prescribed format.
- ii. SPCBs/PCCs shall coordinate with Urban Local Bodies and Municipalities for management of domestic biomedical waste as per Solid Waste Management Rules, 2016 for further channelization of domestic biomedical waste to Common Biomedical Waste Treatment Facilities.
- iii. SPCBs/PCCs should assess the adequacy of the deep burial pits used by the healthcare facilities and ensure their restrictions up-to rural or remote areas and their compliance to deep burial standards as prescribed under BMWM Rules, 2016.
- iv. SPCBs/PCCs should compile the treatment capacity of CBWTFs as well as for captive treatment facilities so that actual capacity available for the Country for treatment of biomedical waste could be assessed.
- v. SPCBs shall ensure that Recyclable waste collected by CBWTFs should be treated properly and provided to registered recyclers only in order to conserve the resources
- vi. Adequacy of treatment capacity of existing CBWTFs and their compliance status be assessed by the SPCBs/PCCs to review the requirement of additional treatment facility for the State / Union Territory.

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Item No. 02

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 180/2021

Mukul Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 27.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Vivek Singh, Advocate

ORDER

1. Grievance in this application is against violation of Biomedical Management Rules, 2016 (BMW Rules) by Respondent No. 7, SP Green Light Environment Waste Management LLP (SPGLEWML), Bareilly, UP, in operating a Common Biomedical Waste Treatment (CBWT) Facility situated at village Saalpur Navadiya Pargana, Miranpur Katra, Tehsil Tilhar, District Shahjahanpur, UP.

2. The applicant has referred to media reports to the effect that the Facility in question is non-compliant with the BMW Rules read with the Guidelines for handling and treatment and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 patients, issued by CPCB, revised from time to time. It is further stated that as per media reports, huge dumps of Covid-19 waste including PPE kits /gloves/other biomedical waste were dumped in an open area inside the premises of a

300 beds government Covid hospital in Bareilly. These heaps also include swab collection kits, IV tubes and other such biomedical waste in huge numbers. Kits found disposed of inside and outside the hospital were not from the hospital facilities but collected from other places and dumped outside and inside the hospital premises. Stray animals were found foraging the waste and also scattering it around. PPE kits were being burnt within the hospital premises, without following guidelines for proper disposal. The smoke emanating from the same caused serious breathing problems to the patients inside the 300 bed Covid hospital. The biomedical waste generated from Districts Bareilly, Rampur, Pilibhit and Badauan is being collected and disposed of by Respondent No. 7 unscientifically without being transported to proper destination for scientific handling. Small vehicles are being used by Respondent No. 7 to collect biomedical waste from various private and Government hospitals, clinics, Covid-treatment Centres in Districts Bareilly, Rampur, Pilibhit, Moradabad and Badauan. Big Truck is then sent to Shahjahanpur. The smaller vehicles, in which the waste is collected from the surrounding Districts, never go to the Facility to be sanitized and disinfected and are parked in the Government hospital premises. The GPS data from the data tracker in the smaller vehicles will confirm that these vehicles never go to the Facility and are thus not disinfected and sanitized. They do not even complete their cycle of collecting waste from HCF and directly taking them to the plant in Shahjahanpur. The State Authorities are permitting biomedical waste to be collected over a radius of 150 kms from other Districts like Moradabad, Badauan, Rampur and Pilibhit and to be transferred etc. in the premises of a Government Hospital in Bareilly and then taken to the CBTWF which is located in Shahjahanpur. The CBTWF Shahjahanpur is located 85 kms away from Bareilly. This is very hazardous to residents in Bareilly. Bareilly has three medical colleges, one 300 bed Super Specialty Government

Hospital (which was declared as Covid Hospital), one District Hospital and one mental hospital and several health clinics and nursing homes, all of which generate biomedical waste.

3. The applicant has further stated that as per the license granted to Respondent No. 7, they are entitled to collect waste from a radius of 75 kms. However, the license conditions are being violated and waste collected over a radius of 150 kms is being collected and transported. Rampur is 125 kms away from the CBTWF facility in Shahjahanpur. Rampur District has more than 300 Health Care Facilities, including two Government Hospitals, seven community health centres, five primary health centres. The community health centres and the primary health centres are each 30-40 kms away from the District hospitals. Only one vehicle is being used to collect all the biomedical waste generated in Rampur. There is only one vehicle being used in Badauan, Pilibhit and Moradabad respectively. Each of these Districts have over 300 registered Health Care Facilities. These districts are 125-150 kms away from the Shahjahanpur facility. It is not possible to collect waste from all premises every day but the vehicles are not sent for sanitization and do not complete their route which can be verified from the GPS data required to be maintained by the respondents. The vehicles are parked and waste is off-loaded to the Truck in Bareilly.

4. The applicant has further stated that under Rule 4, it is the duty of the occupier of the facility to ensure that biomedical waste is handled without any adverse effect on human health and environment. Rule 4 further mandates that every occupier should ensure that there is no secondary handling or inadvertent scattering of spillage by animals. Rule 4(b) further provides that biomedical waste is to be directly transported from the premises of hospital etc. to the facility. Rule 4(g) enjoins the

occupier to ensure that training is provided to all health care workers. Rule 4(1) mandates that occupiers are to ensure the occupational safety of the health care workers and other involved in handling of biomedical waste by providing appropriate and adequate personal protective equipments. Rule 5 states that the duties of the operator of the CBWT Facility. Rule 7 mandates that the biomedical waste is not to be disposed of in the premises of the occupier i.e. hospitals etc. Rule 8 mandates that no untreated biomedical waste is mixed with other waste. The operator is to ensure compliance with Bar Code and GPS requirements. Under Clause 12(b) of the Revised Guidelines for CBWTF, the vehicles are required to be owned by the Facility. The CBWTF cannot use contracted vehicles. Every time a vehicle is unloaded, the empty waste containers are required to be washed properly and disinfected under the guidelines. Under Rule 12, the State Government is to ensure compliance with the Rules by the CBWTF. Under Rule 14, records relating to collection, storage, transportation, handling etc. are required to be maintained by the operator.

5. It is further stated that CPCB has also developed Covid-19 waste tracking software named "Covid19BMW" to monitor Covid-19 related biomedical waste and to compile the data through electronic system. The software tracks Covid-19 related bio-waste at the time of generation, collection and disposal. Guidelines for handling, treatment and disposal of waste generated during treatment/ diagnosis/ quarantine of Covid-19 patients, have been issued by CPCB. The said guidelines were revised in July 2020 pursuant to the directions issued by this Tribunal in O.A. No. 72/2020. As per the guidelines, separate record is to be maintained for waste generated from Covid-19 wards. Further, Covid-19 waste generated from quarantine centres etc. is to be handed to the waste collector engaged by the CBTWF operator at the doorstep. Under clause (d) of the guidelines,

the duties of the CBWTF are prescribed. Guidelines for monitoring compliance of CBWTF by State PCBs/PCCs, have been issued by the CPCB. The said guidelines were issued pursuant to directions to this Tribunal in O.A. No. 110/2020, *In re: News item published on 01.07.2020 in the local daily named "The Hindu" titled "Ramky Group accused of dumping biomedical waste in the open in Hosur."*

6. The applicant has also referred to order of this Tribunal dated 23.04.2020 in O.A. No. 72/2020, *In Re: Scientific Disposal of the biomedical waste arising out of Covid – 19 treatment-compliance of BMW Management Rules, 2016.* Operative part of order is as follows:-

"Disposal of COVID-19 waste in general bins so as to be part of municipal waste or unscientific handling sewage and other liquid waste without safeguards can also be hazardous. There is also need to incorporate best practices in the light of further experience and new thoughts emerging from time to time, apart from continued supervision and monitoring, compiling data in an online format, use of electronic /digital manifest system to track and log COVID-19 waste from all sources, preventing its accidental spillage, analyzing the data for strategic planning and the feedback by creating necessary software, to the extent viable.

There is also need for creating awareness about the precautions and steps to be taken by all handlers and workers as well as citizens, making a model plan, to be adopted locally by the Panchayat, Sub-division, District and State authorities with such further changes as may be necessary in local conditions. Health of all operators has been protected and preventive measures taken. There is need for orientation/training of persons responsible for compliance in Local Bodies and Health department by an online mechanism besides providing them with adequate protective gear. CPCB has to take lead and coordinate with media as well as the concerned Central/State departments.

Let the Chief Secretary of States/UTs by coordinating the activities of State's concerned departments like of Urban Development, Health, Irrigation & Public Health also closely monitor the scientific storage, transport, handling, management and disposal of COVID-19 waste as its unscientific handling poses a grave threat environment and health of people. At the national level, let a high level task team of Ministry of MoEF&CC, Health UD, Jal Shakti, Defence and CPCB supervise the handling and scientific disposal of COVID-19 waste in accordance with the guidelines.

Let the State Departments of Environment and PCBs/PCCs ensure compliance of Biomedical Waste Management Rules, 2016 and furnish action take report to CPCB and CPCB take further steps and furnish a consolidated report to this Tribunal of the steps taken and

the ground status as on 31.5.2020. The report may be furnished by 15.06.2020.”

7. The matter was further considered in the light of CPCB and oversight committee report and further follow up action was directed vide order dated 18.01.2021 as follows:

“8. In view of above, further follow up action may be taken by all the States and UTs, which may be further monitored by the CPCB. The Chief Secretaries of all the States/UTs may, while reviewing the COVID situation, also review the status of compliance of the COVID related Bio-medical Waste Management at least once in every month, till the situation so requires.

xxx.....xxx.....xxx

11. The report is accepted and further action may be taken in terms of the recommendations by the concerned authorities in the State of UP, which may be monitored by the Chief Secretary, UP. Apart from the action to be taken in the State of UP, all the States/UTs may take further follow up action in terms of para 8 above which may be reviewed by the Chief Secretaries of all the States/UTs and also monitored by the CPCB at the national level.”

8. It may also be mentioned that the issue of compliance of BMW Rules was considered by this Tribunal in OA 710/2017, *Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.* The Tribunal directed preparation of District Environment Plans and bridging the gaps found in compliance of the Rules, after reviewing the progress in terms of earlier orders. Order dated 18.01.2021 in the said matter held as follows:

“5.As already noted, vide order dated 15.7.2019, direction was issued for preparation of District Environment Plans as per Articles 243G, 243W and 243ZD read with Schedules 11 and 12 of the Constitution. The District Magistrate as head of the District Planning Committee was to monitor compliance of environmental norms, including Bio Medical Waste Management Rules once every month and send a report to the Chief Secretary. Relevant part of the order is extracted below:

“We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a

suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019.”

XXX.....XXX.....XXX

11. *From the above it is seen that there are huge gaps in the compliance of authorization regime. In some of the States, compliance is ranging from 17% to 38% only. We also note underutilization of the common bio-medical facilities at many places. Adequacy of facilities and their siting may need review. Such facilities must obtain requisite Environmental Clearance (EC). Recycling of waste will only be through authorized recyclers. As observed earlier, it is utmost necessary to ensure that hazardous bio-medical waste is not mixed with the general waste. CPCB needs to review the compliance status from time to time, atleast once in every quarter and issue directions based on the observations from the reports received.*

12. *CPCB may ensure that for strict compliance of the rules, the compensation regime is duly applied against the defaulters, following due process. Standards of handling of BMW need to be duly complied. The authorities must ensure that waste is disposed of only through authorized agencies, common facilities are located as per siting guidelines and they must have EC. There should be no pilferage by unauthorized recyclers. Adequate number of common bio-medical facilities should be set up. The Chief Secretaries of all the States/UTs may oversee compliance atleast every quarter in terms of direction of this Tribunal vide order dated 16.01.2019 in O.A. No. 606/2018 followed by further orders. The Chief Secretaries may inter-alia ensure that authorization is secured by every health care facility in their respective jurisdiction and also there is adherence to the norms. Similarly, the District Magistrates may, at their level, take necessary steps in their Districts, in accordance with the District Environmental Plans. As found by the Oversight Committee for UP, ETPs are either not provided or are not functional in various health care facilities as required under the Rules. Compliance in this regard may be ensured in all States/UTs. While permitting deep burials, it may be ensured that ground water contamination does not take place.*

13. *Apart from the above general directions applicable to all the States/UTs, the UP State PCB may look into the compliance status of the Hospitals, who are parties in O.A. Nos. 710/2017, 711/2017, 712/2017 and 713/2017, and give a report to the Oversight Committee for UP, headed by Justice S.V.S. Rathore, a former Judge High Court of Allahabad within two months.”*

9. The District Environment Plan prepared for Bareilly, filed by Oversight Committee in OA 360/2018, *Shree Nath Sharma v. Union of India & Ors.*, does not make any mention on details of Bio-medical waste

on quantification, regulation enforcement, Common treatment facilities, and others. District Magistrate, Bareilly needs to get proper management plan on the subject.

10. Further, in view of the significance of compliance of BMW Rules and the violations alleged, we find it necessary to verify the facts and status of compliance to consider whether any direction is required by this Tribunal under Section 15 of the NGT Act for protection of the environment. Further, compliance status needs to be ascertained at other places in the State of UP and the country.

11. Accordingly, we direct as follows:

- i) District Magistrate, Bareilly may update District Environment Plan by including the subject of compliance of BMW Rules in the light of para 9 above.
- ii) A four-member joint Committee comprising CPCB, State PCB, District Magistrate, Bareilly and the Nodal Officer, Biomedical Waste Department of Medical and Health, Kaiserbagh, Lucknow, UP. may ascertain the status of compliance of BMW Rules, 2016, orders of this Tribunal dated 23.04.2021 in O.A. No. 72/2020 and order dated 19.03.2021 in O.A. No. 110/2020 and the CPCB Guidelines on the subject. The Committee may also look into the GPS data of the vehicles used by the Facility. The joint Committee may furnish its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

- iii) The Oversight Committee constituted by this Tribunal to monitor compliance of directions of this Tribunal on environmental issues in the State of UP, headed by Justice SVS Rathore, former Judge of the Allahabad High Court, may furnish a report about the compliance status in the State of UP within two months by e-mail in same manner as in above direction.
- iv) CPCB may compile information about compliance status of Rules, orders of this Tribunal referred to earlier and CPCB guidelines by organizing VC interaction with the PCBs/PCCs and Health Departments of all the States/UTs. Such Video conference may be held within one month and report furnished to the Tribunal within three months by e-mail in same manner as in above direction.

A copy of this order be forwarded to the CPCB, State PCB, District Magistrate, Bareilly, Nodal Officer, Biomedical Waste Department of Medical and Health, Kaiserbagh Lucknow, UP, Health Secretaries of all the States/UTs, all District Magistrates, PCBs and PCCs and Justice SVS Rathore, former Judge Allahabad High Court.

List for further consideration on 08.12.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

July 27, 2021
Original Application No. 180/2021
A

Item No. 02 to 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 710/2017

Shailesh Singh

Applicant

Versus

Sheela Hospital & Trauma Centre,
Shahjahanpur & Ors.

Respondent(s)

WITH

Original Application No. 711/2017

Shailesh Singh

Applicant

Versus

Kailash Hospital and Heart Institute & Ors.

Respondent(s)

WITH

Original Application No. 712/2017

Shailesh Singh

Applicant

Versus

Shri Ganga Charan Hospital (P) Ltd.,
Bareilly & Ors.

Respondent(s)

WITH

Original Application No. 713/2017

Shailesh Singh

Applicant

Versus

Katiyar Nursing Home, Hardoi & Ors.

Respondent(s)

Date of hearing: 18.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Raj Kumar, Advocate for CPCB

ORDER

1. The issue raised in these applications is non-compliance of the provisions of Bio-medical Waste Management Rules, 2016 (BMW Rules)

by the States and UTs. The same have been framed under the Environment (Protection) Act, 1986. They apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, Ayush hospitals, clinical establishments, research of educational institutions, health camps, medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of schools, forensic laboratories and research labs with specified exceptions. The Rules lay down the duties of occupier, operator of a common bio-medical waste treatment and disposal facility, duties of the authorities, standards of treatment and disposal, segregation, packaging, transportation and storage, prescribed authority for implementation of the Rules, procedure for authorization to the occupiers and operators handling the BMW, constitution of an Advisory Committee with representatives of the concerned Departments of the State, separate Advisory Committee for the Ministry of Defence, provisions for monitoring of implementation of the rules in health care facilities, furnishing of annual reports by every occupier and operator, compiling, review and analysis of the information by the CPCB, maintenance of records by every authorized person, reporting of accidents, provision for suitable site for the treatment and disposal facilities, liabilities of the occupier and operator of the facility.

2. Grievance in these matters is that the rules are not being enforced by the Hospitals named as respondents in the Applications in the State of UP. However, in the course of proceedings, this Tribunal extended the scope of consideration to the entire Country, as situation in most of the States/UTs requires intervention for compliance of Rules. Vide order

dated 16.1.2019 in OA 606/2018, this Tribunal required Chief Secretaries of all States/UTs to monitor compliance of these Rules with other significant environmental issues in the interest of public health and environment and by later order, the Chief Secretaries were directed to set up monitoring cells directly under them. Directions were also issued in the present matter for constitution of District Environmental Committees at District level under the District Magistrates for such compliances. There are acknowledged gaps in terms of the giving of authorizations as well as in the segregation, treatment and disposal of waste.

3. The matter was reviewed vide order dated 22.01.2020 with reference to earlier proceedings and the report of the CPCB. It was noted in an earlier order that unscientific disposal of bio-medical waste had potential of serious diseases such as Gastrointestinal infection, Respiratory infection, Eye infection, Genital infection, Skin infection, Anthrax, Meningitis, AIDS, Haemorrhagic fevers, Septicaemia, Viral Hepatitis type A, Viral Hepatitis type B and C, etc. Such unscientific disposal also causes environmental pollution leading to unpleasant smell, growth and multiplication of vectors like insects, rodents and worms and may lead to the transmission of diseases like typhoid, cholera, hepatitis and AIDS through injuries from syringes and needles contaminated with various communicable diseases. The Tribunal referred to the news article published in "Dainik Jagran" dated 06.10.2017 stating as follows:-

"That the Gautam Buddha Nagar is the only district where a survey of 66 hospitals was conducted in October 2017 where 23 were found doing the management of Biomedical waste. 18 hospitals of which have been issued notices by the Regional Officer, UPPCB, GuatamBudh Nagar."

4. Reference was also made to the report of the CAG placed on its website in May, 2017 as follows:

“Inadequate facility of bio-medical waste (BMW) treatment. As per the report paragraph 2.1.9.5 there were 8,366 Health Care Establishments (HCEs) out of which 3,362 HCEs were operating without authorization. Total BMW generated in the State was 37,498 kg/day out of which only 35,816 kg/day was treated and disposed of. BMW of 1,682 kg/day was being disposed of untreated due to inadequate treatment facility. But UPPCB failed to monitor unauthorised operation and untreated disposal of BMW and did not take any action against the defaulters.”

5. The Tribunal also referred to earlier directions and the report of the CPCB about the status of compliance dated 15.11.2019 based on information received from different States/UTs. The information related to the monitoring of the Health Care Facilities (HCFs), grant of authorizations, adequacy of common treatment facilities, constitution of State/District Advisory Committees, Barcodes system in every HCF and CBWTFs, training and capacity building of the Departments and workers, installation of online systems for monitoring, giving of reports, compliance of standards, etc. The Tribunal held that there was need for consolidated status report with statistics and recommendations. As already noted, vide order dated 15.7.2019, direction was issued for preparation of District Environment Plans as per Articles 243G, 243W and 243ZD read with Schedules 11 and 12 of the Constitution. The District Magistrate as head of the District Planning Committee was to monitor compliance of environmental norms, including Bio Medical Waste Management Rules once every month and send a report to the Chief Secretary. Relevant part of the order is extracted below:

“We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the

administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019.”

6. The matter was last considered on 20.07.2020 in the light of the consolidated report filed by the CPCB on 18.07.2020. It was observed:-

“1to4.....xxx.....xxx.....xxx

5. *In above background, the CPCB has filed a consolidated report on 18.07.2020 with reference to the action points in terms of earlier orders including preparation of action plans, monitoring compliance and recovering compensation for violations. The CPCB received revised reports from 33 States/UTs and assessed the compliance status. The overall bio-medical waste management scenario has been summarized as follows:*

*“(i) An inventory of about **2,70,416 nos. of Healthcare Facilities (HCFs)** with 97,382 bedded and 1,73,831 non-bedded HCFs was reported. Out of these 2,70,416 nos of HCFs, only **1,10,356 HFCs are authorized** till the year 2019.*

*(ii) Total generation of bio-medical waste is about **614 tonnes per day out of which about 534 tonnes per day is treated** through CBWTFs as well as captive treatment facilities.*

(iii) About 57 tonnes per day of biomedical waste is treated by captive treatment facilities and about 472 tonnes per day of biomedical waste is treatment by CBWTF.

(iv) Summary of bio-medical waste management scenario in the country is given below:

- No. of Healthcare Facilities (HCFs)	:2,70,416
- No. of bedded HCFs	:97,382
- No. of non-bedded HCFs	:1,73,831
- No. of beds	:22,06,362
- No. of CBWTFs	:200*+28**
- No. of HCFs granted authorization	:1,10,356
- No. of HCFs having Captive Treatment Facilities	:12,326
- No. of Captive Incinerators Operated by HCFs	:120
- Quantity of bio-medical waste generated	

in Tonnes/ day	:614
- Quantity of bio-medical waste treated in Tonnes/ day	:534
- No. of HCFs violated BMW Rules	:27,301
- No. of show-cause notices/Directions issued to defaulter HCFs	:16,956

Note: (i)*-CBWTFs in operation (ii) **-CBWTFs under installation

State specific data pertaining, generation, treatment and disposal of biomedical waste including details of waste management infrastructure is summarized into a data **Table given at Annexure V.**”

6. In Para 4 of the report, it is stated that State of Rajasthan and Nagaland have not yet filed their revised action plans. In para 5.1 under the heading ‘Inventory of all healthcare facilities (HCFs) and biomedical waste general’, it is stated that 25 States/UTs have completed their inventories and **10 States/UTs namely; Assam, Kerala, Mizoram, West Bengal, Jharkhand, Chhattisgarh, Goa, Gujarat, Meghalaya and Uttarakhand have yet to do it.** In para 5.2 under the heading ‘Authorization to all Healthcare Facilities including non-bedded HCFs’, it is stated that as per the Annual report submitted by SPCBs/PCCs, **out of 2,70,416 healthcare facilities, only 1,11,122 no. of health care facilities have applied for authorization and 1,10,356 HCFs have obtained authorized** under BMWM Rules, 2016. Thus, apart from those who have applied and those who have obtained authorization, **there are about 50,000 HCFs who have neither applied nor taken the authorization.** The said States may expedite the process and complete the same positively by 31.12.2020 and file a compliance report with the CPCB. In para 5.3 under the heading ‘Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs’, it is stated that **there is no CBWTF in seven States and UTs namely; Andaman & Nicobar, Arunachal Pradesh, Goa, Lakshadweep, Mizoram, Nagaland and Sikkim** to cater service of treatment and disposal of biomedical waste and these States are managing disposal of biomedical waste with existing captive treatment facilities installed by HCFs or by deep burial of waste. These States have reported that they are under the process of setting up of new CBWTFs. In para 5.5 under the heading ‘Implementation status of Barcode system’, it is stated that only 4 States have implemented the barcode system. The remaining have either partially implemented or not established such system. In para 5.6 under the heading ‘Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals, etc’, it is stated that Andaman & Nicobar, Assam, Jammu & Kashmir, Manipur, Andhra Pradesh, Chhattisgarh, Karnataka, Meghalaya, Nagaland, Rajasthan and Tripura have not provided any information regarding monitoring of veterinary hospitals, animal houses etc. CPCB has conducted

random inspections of veterinary hospitals/animal houses, whereby following common discrepancies were observed:

- **Majority of veterinary Hospitals have not obtained authorization** obtained from prescribed authority, that is the SPCBs/PCCs;
- The **Hospitals have not registered with the CBWTFs** for treatment and disposal of BMW generated in their veterinary hospitals;
- **No segregation of waste at source is practiced through separate color-coded collection bins;**
- **No records are maintained about waste generation, collection, transportation, treatment and disposal, etc.**

CPCB has communicated the above short-comings to Departments of Animal Husbandry of all the concerned States.

7. In para 5.7 under the heading 'Monitoring infrastructure of SPCBs/PCCs', it is stated that various States/UTs have not given any information regarding their monitoring infrastructure. In para 5.9 under the heading 'Installation of OCEMS by CBWTFs and transmission of data to servers of SPCBs/ CPCB', it is stated that 150 out of 200 CBWTFs have connected with Central server of CPCB for transmission of online continuous Emission Monitoring Systems. CBWTFs in States/UTs namely Gujarat, Tamil Nadu, MP and West Bengal have installed CBWTFs in all facilities, however **some of the CBWTFs are yet to connect with CPCB server. State-wise list of connectivity of with CPCB server is given at Annexure-V.**

8. **The above gaps need to be bridged having regard to the significance of scientific disposal of bio-medical waste. Individual averments with regard to the concerned hospitals mentioned in O.A Nos. 710/2017, 711/2017, 712/2017 and 713/2017 may also be verified and appropriate action taken in accordance with law and a specific report given by the concerned State PCBs to the CPCB. CPCB may include such information in its next report.**

9. We also reiterate earlier direction for constitution of District Planning Committees to monitor District Environment plans covering important environmental issues. Monitoring at District level may go long way in protection of environment and public health and compliance of Constitutional mandate. It will be appreciable that the State PCBs/PCCs collect information on the subject from the District Magistrates and furnish reports in this regard to the CPCB. We also find it necessary to require PCBs/PCCs to ascertain status of compliance of norms by the CBWTFs, specially that no biomedical waste is disposed by CBWTFs at any place in an illegal manner and report the same to the CPCB.

10. **Let all the States/UTs which are lacking in compliance take further steps and give their reports to the CPCB online. A further consolidated report be compiled by the CPCB based on information collected from all the State PCBs/PCCs as on**

30.11.2020. The report may be filed by 31.12.2020 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

7. Accordingly, the CPCB has filed its report dated **13.01.2021** giving the status of the compliance of the Rules as follows:-

“3. Bio-medical Waste Management Scenario:

As per the annual information, submitted by 34 SPCBs/PCCs, there are 3,19,907 no. of Health Care Facilities (HCFs) out of which 1,06,643 no. of HCFs are bedded and 2,15,336 no. of HCFs are non-bedded facilities such as clinics, blood banks, etc.

Out of 3.19 lakh healthcare facilities 1.55 lakh facilities granted authorization under the BMW Rules. It is observed that number of authorizations have increased by 40% compared to earlier inventory. Similarly, the number of healthcare facilities brought under regulation have been increased 20% from 2,70,416 to 3,19,907 facilities.

Out of 3,19,907 no. of HCFs, about 75 % of them utilising services of CBWTFs, while 18,552 No. of HCFs, that is 5.8% of HFs are having captive bio-medical waste treatment and disposal facilities. There is no information on about 20% of HCFs since those facilities are yet to be brought under authorization process.

There are 202 no. of CBWTFs in the country and apart from it, 36 facilities are under construction. As per inventory, total generation of bio-medical waste is about 615 tonnes per day out of which about 541 tonnes per day of bio-medical waste are treated and disposed through authorized facilities. The quantity disposed through CBWTFs is about 486 tonnes per day, while 55 tonnes per day is disposed by captive facilities.

A summary of bio-medical waste management scenario in the Country is given below:

>	No. of HCFs	: 3,19,907
>	No. of bedded HCFs	: 1,06,643
>	No. of non-bedded HCFs	: 2,15,336
>	No. of beds	: 24,86,823
>	No. of CBWTFs	: 202* + 36**
>	No. of HCFs granted authorization	: 1,55,103
>	No. of HCFs having Captive Treatment Facilities	: 18,552
>	No. of Captive Incinerators Operated by HCFs	: 130
>	Quantity of bio-medical waste generated in	: 615
>	Quantity of bio-medical waste treated in	: 541
>	No. of HCFs violated BMW Rules	: 28,816

>	<i>No. of Show-cause notices/Directions issued to defaulter HCFs</i>	:	17,196
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*Note: * - CBWTFs in operation** - CBWTFs under installation*

Note: Above data is subject to minor corrections since, anomalies observed in data received from some of the States has been communicated to respective SPCBs/PCCs vide letter dated 15.12.2020 for necessary clarification and rectification.

The above data with respect to number of healthcare facilities and corresponding authorizations pertains to the year 2019. Compliance on authorizations has been further increased as per status report submitted by 29 SPCBs/PCCs in this matter. The same will reflect in annual compliance report for the year 2020, which would be available after submission of reports by SPCBs/PCCs by July, 2021.

4. Status of Compliance to BMWM Rules, 2016

CPCB identified 12 Key Performance Indicators (KPIs) to assess States with respect to effectiveness in monitoring, ensuring compliance and implementation of BMWM Rules, 2016. These indicators in different in States/UTs, have been monitored and gaps / discrepancies observed for improvement were communicated to State Pollution Control Boards and Pollution Control Committees.

CPCB has requested SPCBs/PCCs to submit information relating to the following 12 KPIs in a prescribed form:

- 1. Inventory of all Healthcare Facilities and biomedical waste generation*
- 2. Authorization to all Healthcare Facilities including non-bedded HCFs*
- 3. Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs*
- 4. Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee*
- 5. Implementation status of Barcode system*
- 6. Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals etc.*
- 7. Monitoring infrastructure of SPCBs/PCCs*
- 8. Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities*
- 9. Installation of OCEMS by CBMWTs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB*
- 10. Preparation of Annual Compliance Status Reports*
- 11. Compliance by Common Facilities (emission/discharge standards, barcoding, proper operation, etc.)*
- 12. Compliance by Healthcare Facilities (Segregation, pre-treatment, on-site storage, barcoding and other provisions etc.)*

4.1 Submission of report by SPCBs/PCCs

CPCB has followed-up with SPCBs/PCCs for submission of State specific reports on compliance along with action taken on gaps identified by CPCB. Reports have been submitted by all SPCBs/PCCs except 06 SPCBs/PCCs namely Arunachal Pradesh, Daman & Diu, Goa, Jharkhand, Karnataka and Nagaland.

4.2 Inventory of Biomedical Waste Generating Units:

Inventory of biomedical waste generating units is an essential requirement to manage biomedical waste. It will help in planning and implementation, through authorization process, thereby waste generated from facilities can be accounted for proper collection and disposal.

As per the information received from States, 23 SPCBs/PCCs have completed the inventory as on 30.11.2020. It is reported that inventory in in process in Maharashtra and Rajasthan.

It is pertinent to mention that inventory of Healthcare Facilities and grant of authorization has been completed by many States. However, data pertaining to the same is expected to be mentioned in Annual Report for the year 2020. As per current compliance status report submitted in the matter, State-wise number of Healthcare Facilities (bedded and non-bedded) along with their authorization status received from 29 SPCBs/PCCs is given below:

Table: Status of Authorization of Healthcare Facilities

S. No	Name of State/UT	Total no.	Bedded Health	Non-Bedded	Authorization Status		
					HCFs granted authorization	HCFs without authorization	Authorization Completed
		HCFs	Care Facilities (HCFs)	HCFs	HCFs granted authorization	HCFs without authorization	Authorization Completed
1	Andaman Nicobar	183	39	144	79	104	43%
2	Andhra Pradesh	10225	7078	3147	8688	1537	85%
3	Assam	1043	582	461	1043	0	100%
4	Bihar	24996	4821	20174	5629	19367	23%
5	Chandigarh	890	49	841	890	0	100%
6	Chhattisgarh	5374	2302	2887	5189	185	97%
7	Delhi	10277	1225	9052	9916	361	96%
8	Gujarat	31360	11289	20079	27920	3440	89%
9	Haryana	6193	3054	3139	6006	187	97%
10	Himachal Pradesh	8800	585	8215	3927	4873	45%

11	J & K	6606	1541	5065	604	6002	9%
12	Kerala	13869	2126	11743	6735	7134	49%
13	Lakshadweep	46	10	36	39	7	85%
14	Madhya Pradesh	8527	4100	4527	6270	2257	74%
15	Maharashtra	63642	20231	43411	24902	38740	39%
16	Manipur	712	145	567	712	0	100%
17	Meghalaya	903	181	722	650	253	72%
18	Mizoram	654	106	548	135	519	21%
19	Odisha	3624	1501	2123	3302	322	91%
20	Puducherry	387	86	301	212	175	55%
21	Punjab	9871	3814	6057	8178	1693	83%
22	Rajasthan	8583	6254	2329	7070	1513	82%
23	Sikkim	287	34	253	287	0	100%
24	Tamil Nadu	23935	7099	16836	23935	0	100%
25	Telangana	6542	3742	2800	6518	24	100%
26	Tripura	1743	158	1585	870	873	50%
27	Uttarakhand	3582	1683	1899	2851	731	80%
28	Uttar Pradesh	25411	13670	11741	21531	3880	85%
29	West Bengal	8509	3008	5501	8488	21	100%
	Total	286774	100513	186183	192576	94198	67%

The data indicates that 18 States/UTs namely Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Lakshadweep, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Uttarakhand, Uttar Pradesh and West Bengal have achieved more than 80% authorization of inventoried HCFs. The overall efficiency of authorizations issued in the country is 67% however the same need to be improved in every State and UT. There is a need for expediting the process of authorizing healthcare facilities, so that waste generated from facilities can be verified for proper collection and disposal.

4.5 Infrastructure for treatment and disposal of biomedical waste:

There are 202 CBWTFs in the country with cumulative treatment and disposal capacity of 1200 MT/day, of which incineration capacity is 814 MT/day. The present generation of 615 MT/day may look adequate at national perspective, however, at individual State's level availability of CBWTFs may vary. It is evident from the fact that States namely Assam, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Manipur, Meghalaya, Odisha, Puducherry, Rajasthan, Tamil Nadu and Uttarakhand use deep burial pits for disposal of BMW, however as per BMW Rules, 2016 use of deep burials is allowed only in remote or rural areas where there is no access of CBWTF. These States/UTs required to ensure that deep

burial pits are authorized by respective SPCB/PCC and as per the standard prescribed under said Rules. SPCBs/PCCs should also strive to facilitate installation of CBTFs wherever possible to cover as many Healthcare facilities so that the burden of landfilling infectious (Yellow category) biomedical waste can be reduced.

Capacity utilization of CBWTFs vary among States/UTs depending on available infrastructure in a specific coverage area of 75Km, number of CBWTFs, geographical distribution in the State, population density in particular coverage area as well as connectivity of HCFs with CBWTFs. Therefore SPCBs/PCCs should relook at the available infrastructure considering above factors.

In States namely Assam, Jammu Kashmir, Kerala, Odisha, Pondicherry and Tamil Nadu, the capacity utilization of existing common infrastructure has exceeded 75%, therefore these States may examine the need for additional facilities by conducting gap analysis in each coverage area. While States namely A&N, Arunachal, Goa, Lakshadweep, Mizoram, Nagaland, Sikkim and Tripura does not have common facilities for treatment & disposal of biomedical waste, should facilitate setting up of new facilities of appropriate capacities.

SPCBs/PCCs namely Assam, Tamil Nadu and Uttarakhand have already conducted gap analysis to assess requirement of additional CBWTFs and accordingly they are under process of setting up of additional CBWTFs. All the remaining SPCBs/PCCs are required to require to conduct gap analysis for entire State to ensure coverage of common facilities in entire population and State's geographical area so as to minimize usage of deep burial pits for disposal of biomedical waste.

Mizoram SPCB has submitted proposal seeking financial assistance from Ministry of Environment Forest & Climate Change.

State-wise details on Common Infrastructure and capacity utilization

S. No	Name of State	BMW Generation (Tons/day)	No of CBWTFs	BMW Treatment (Tons/day)	Authorized Capacity	CBWTF capacity utilized
1	Andaman and Nicobar Islands	0.7	0	0.7	No CBWTF	NA
2	Andhra Pradesh	15.1	12	15.1	44.4	34%
3	Arunachal Pradesh	0.4	0	0.4	No CBWTF	NA
4	Assam	8.8	1	6.2	7.2	86%

5	Bihar	34.8	4	10.8	45.3	24%
6	Chandigarh	3.9	1	3.9	6.5	60%
7	Chhattisgarh	3.7	4	4.3	22.8	19%
8	Dadar Nagar Haveli	0.3	Sent to Surat	0.3	Sent to Surat	NA
			CBWTF		CBWTF	
9	Delhi	28.8	2	28.8	62.8	46%
10	Goa	1.5	0	1.5	No CBWTF	NA
11	Gujarat	36.4	20	36.4	103.9	35%
12	Haryana	14.8	11	14.8	83.4	18%
13	Himachal Pradesh	3.4	2	3.4	9.2	37%
14	Jammu and Kashmir	7.3	4	7.7	9.8	79%
15	Jharkhand	5.9	3	5.9	13.1	45%
16	Karnataka	77.5	27	36.3	108.4	33%
17	Kerala	42.9	1	40.3	48.0	84%
18	Lakshadweep	0.1	0	0.1	No CBWTF	NA
19	Madhya Pradesh	17.8	14	17.3	46.5	37%
20	Maharashtra	62.3	31	62.3	130.9	48%
21	Manipur	1.0	1	0.9	2.6	35%
22	Meghalaya	1.2	0	0.9	0.8	Inadequate capacity
23	Mizoram	0.9	0	0.9	No CBWTF	NA
24	Nagaland	0.6	Nil	0.6	No CBWTF	NA
25	Odisha	18.0	5	17.4	14.9	Inadequate capacity
26	Puducherry	5.9	1	5.9	5.9	No additional capacity
27	Punjab	16.1	5	16.1	29.1	55%
28	Rajasthan	20.7	8	18.5	35.3	52%
29	Sikkim	0.5	0	0.5	No CBWTF	NA
30	Tamil Nadu	58.3	8	58.3	72.9	80%
31	Telangana	20.5	11	20.5	118.7	17%
32	Tripura	1.4	0	1.4	No CBWTF	NA
33	Uttarakhand	3.8	2	3.8	7.5	51%
34	Uttar Pradesh	52.5	18	52.5	91.3	58%

35	West Bengal	41.6	6	41.6	79.9	52%
	TOTAL	615	202	541	1200	45%

Note: (i) In States where there is no CBWTFs, the biomedical waste is disposed off through captive treatment facilities (incineration or deep burial) installed by HCFs.

(ii) Disposal by incineration is considered as 60% waste generated.

(iii) The capacity of autoclave has been calculated considering 6 batches per day.

4.6 Implementation of Barcode System

Rules envisage implementation of barcode system by CBWTFs and HCF to track movement of biomedical waste between points of generation till its disposal at common facilities. As per status reports, only 04 States/UTs namely Bihar, Kerala, Punjab and West Bengal have adopted barcode system for tracking of biomedical waste.

22 States/UTs namely Andaman & Nicobar, Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Odisha, Puducherry, Rajasthan, Sikkim, Tamilnadu, Telangana, Uttar Pradesh and Uttarakhand have reported that they are under process of adoption of Barcode system.

03 States/UTs namely Mizoram, Meghalaya and Sikkim submitted that there is no CBWTFs in operation and hence barcode system is not adopted yet. However, as per CPCB guidelines, in case the areas not covered by CBWTFs, concerned SPCB will be responsible for implementation of barcode system.

Hon'ble Supreme Court while hearing a matter of improper disposal of BMW in WP(C) 13029 of 1985, directed Ministry of Environment Forest & Climate Change and Central Pollution Control Board to implement the Barcode system through Centralized system. Accordingly, CPCB has already submitted technical proposal to MoEF&CC envisaging integration of all barcode systems into a central portal operated by CPCB. Further, as suggested by MoEF&CC, CPCB has constituted a Technical Committee to advise on planning and implementation of Barcode System at Central Level.

4.7 Monitoring of Healthcare Facilities other than Hospitals / Clinics

Healthcare Facilities like Veterinary Hospitals, AYUSH hospitals, Animal Houses etc. also come under the purview of BMWM Rules,

2016 and are responsible for ensuring scientific disposal of biomedical waste. CPCB has advised SPCB/PCCs for carrying out monitoring of such HCFs and also to ensure their authorization.

As per the compliance reports, all SPCBs/PCCs have reported that they have included facilities other than clinics and hospitals in their inventory, except Assam, Kerala and Lakshadweep.

4.8 Monitoring Infrastructure of SPCBs/PCCs and organizing training programs

Andaman & Nicobar, Lakshadweep, Manipur and Rajasthan have informed that they are under process of upgradation of their laboratories for conducting emission monitoring and effluent analysis. Remaining SPCBs/ and PCCs have adequate infrastructure to conduct monitoring to very compliance to standards / norms prescribed under BMW Rules, 2016.

Training program is ongoing activity of State Boards and as informed every SPCB and PCC conducts training program regularly for Healthcare workers and State Board officials.

4.9 Installation of Online Continuous Emission Monitoring System

As per rules, every CBWTF with incinerator facility is required install online continuous emission monitoring system (OCEMS) and report the real time emission data to SPCB and CPCB servers. As per status report, 75% of CBWTFs have installed OCEMS systems. States namely Andhra Pradesh, Assam, Chandigarh, Delhi, Haryana, Himachal Pradesh, Puducherry, Punjab, and Telangana, have ensured data transfer from all CBWTFs in respective States.

One or more CBWTFs in the States namely Bihar, Chhattisgarh, Gujarat, Jharkhand, Jammu & Kashmir, Karanataka, Madhya Pradesh, Maharashtra, Rajasthan, Tamilnadu, Uttarakhand, Uttar Pradesh and West Bengal have yet connected with CPCB server. None of the CWBTFs in Odisha and Manipur have installed OCEMS.

As per information available at CPCB OCEMS server, about 153 out of 202 CBWTFs have installed OCEMS analyzers and transmitting data to CPCB server. State-wise details is given below:

S. No	Name of State	Total no. of CBWTFs (As per AR 2019)	OCEMS installed and data transmitted to CPCB
1	Andaman Nicobar	0	0
2	Andhra Pradesh	12	12

3	Arunachal Pradesh	0	0
4	Assam	1	1
5	Bihar	4	3
6	Chandigarh	1	1
7	Chhattisgarh	4	3
8	Daman & Diu and Dadra & Nagar Haveli	Waste handover to Gujarat facility	Waste handover to Gujarat facility
9	Delhi	2	2
10	Goa	0	0
11	Gujarat	20	15
12	Haryana	11	11
13	Himachal Pradesh	2	2
14	Jharkhand	4	2
15	J & K	3	1
16	Karnataka	27	25
17	Kerala	1	1
18	Lakshadweep	0	0
19	Madhya Pradesh	14	9
20	Maharashtra	31	18
21	Manipur	1	0
22	Meghalaya	0	0
23	Mizoram	0	0
24	Nagaland	Nil	0
25	Orissa	5	0
26	Puducherry	1	1
27	Punjab	5	5
28	Rajasthan	8	5
29	Sikkim	0	0
30	Tamil Nadu	8	4
31	Telangana	11	11
32	Tripura	0	0
33	Uttarakhand	2	1
34	Uttar Pradesh	18	17
35	West Bengal	6	3
	Total	202	153

4.10 Submission of Annual Report of Biomedical Waste Management

Except Nagaland SPCB, every State Board has submitted annual compliance Report on Biomedical Waste Management for the year 2019. Gaps identified in compliance reports have been communicated to concerned SPCB/PCC for clarification.

4.11 Compliance by CBWTFs and HCFs

As per status reports, SPCBs/PCCs have been conducting monitoring of CBWTFs and HCFs for verification of compliance. As per Annual report, SPCBs/PCCs have observed 28816 violations against which

17196 directions / Notices were issued against defaulting HCFs and CBWTFs. State-wise details of action taken is given below;

S. No	Name of State	Total no. of violation by HCFs & CBWTFs	Total No. of show cause notices/Directions issued to defaulter HCFs/CBWTFs
1	Andaman Nicobar	0	0
2	Andhra Pradesh	466	640
3	Arunachal Pradesh	76	76
4	Assam	414	409
5	Bihar	809	809
6	Chandigarh	232	412
7	Chhattisgarh	33	8
8	Daman &Diu and Dadra & Nagar Haveli	Nil	92
9	Delhi	3597	1004
10	Goa	0	0
11	Gujarat	3068	3068
12	Haryana	128	83
13	Himachal Pradesh	55	55
14	Jharkhand	3231	325
15	J & K	5693	120
16	Karnataka	3926	905
17	Kerala	844	936
18	Lakshadweep	0	0
19	Madhya Pradesh	907	907
20	Maharashtra	273	225
21	Manipur	1	0
22	Meghalaya	0	0
23	Mizoram	0	2
24	Nagaland	Nil	Nil
25	Orissa	47	47
26	Puducherry	50	50
27	Punjab	3139	3139
28	Rajasthan	364	2573
29	Sikkim	Nil	Nil
30	Tamil Nadu	355	347
31	Telangana	826	826
32	Tripura	0	0
33	Uttarakhand	48	48
34	Uttar Pradesh	171	27
35	West Bengal	63	63

4.12 Comparative Evaluation of States

Effectiveness of States in implementing BMW Rules based Key Performance Indicators have been assessed relatively based on a quantifiable score, where equal weightage is given to each

performance indicator with a score of 2 is given for initiatives taken for implementation, 1 for under progress action points and Nil for non-implemented action points. Seven States not having common facilities have been excluded for relative evaluation. Higher score against a State will only indicate where the States stands despite needing more actions on ground for effective implementation of BMWM Rules. Accordingly, comparative evaluation on implementation of Rules by 28 States/UTs against a total score of 24 is give in Table below.

Indicative & Relative performance of States in implementation of Rules

S. No	Name of State	Score (out of 24)
1	Chandigarh	21
2	Delhi	21
3	Himachal Pradesh	21
4	Puducherry	21
5	West Bengal	21
6	Bihar	20
7	Haryana	20
8	Madhya Pradesh	20
9	Punjab	20
10	Telangana	20
11	Andhra Pradesh	19
12	Jammu & Kashmir	19
13	Manipur	19
14	Tamil Nadu	19
15	Uttarakhand	19
16	Gujarat	18
17	Kerala	18
18	Odisha	18
19	Uttar Pradesh	18
20	Assam	17
21	Chhattisgarh	17
22	Maharashtra	17
23	Andaman and Nicobar	16
24	Mizoram	16
25	Rajasthan	16
26	Sikkim	16
27	Meghalaya	15
28	Lakshadweep	14

Note: This table indicate only the relative standing of 28 States on implementation of Rules and higher score against a State should not be taken as full implementation of Rules.

State specific information on implementation of BMW Rules, 2016 compiled as per the status reports submitted by SPCBs/PCCs is given at **Annexure III**.

5. Actions taken by SPCBs/PCCs and Scope of Improvement

CPCB has assessed the implementation status of 29 States based on status reports submitted SPCBs/PCCs. Assessment based on State-wise activities pertaining to implementation of BMW Rules and scope of further improvement are given at **Annexure IV**.

6. Over-all observations and Recommendations

(i) It is noticed that, consequent to directions issued by Hon'ble NGT, there has been 20% increase in number of HCFs identified and 40% increase in number of HCFs brought under the process authorization under BMW Rules, 2016. This would result in improvement in management of biomedical waste. However, there is no information on about 20% of the identified HCFs since those facilities are yet to be brought under authorization process. SPCBs/PCCs should therefore, complete the remaining task expeditiously.

(ii) It is observed that out of 3,19,907 no. of HCFs, about 75 % of them utilising services of CBWTFs, while 18,552 No. of HCFs, that is 5.8% of HCFs are having captive bio-medical waste treatment and disposal facilities. Since most of the captive facilities utilize deep burial method of disposal, the objective of the States should be to extent possible minimize disposal of biomedical waste through captive facilities and facilitate availability of CBWTFs for final disposal.

(iii) The data indicates that only 10 States/UTs namely Chhattisgarh, Haryana, Lakshadweep, Manipur, Nagaland, Puducherry, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal have achieved more than 80% authorization of inventoried HCFs. The overall efficiency of authorizations in the country is far from satisfactory at 48%. Therefore, all SPCBs/PCCs should expedite the process of authorizing healthcare facilities, so that waste generated from facilities can be verified for proper collection and disposal.

(iv) The present generation of 615 MT/day of biomedical waste may look adequate at national perspective, however, at individual State's level availability of CBWTFs may vary. It is evident from the fact that despite having CBWTFs, States namely Assam, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Manipur, Meghalaya, Odisha, Puducherry, Rajasthan, Tamil Nadu and Uttarakhand still use deep burial pits for disposal of BMW as the existing CBWTFs fail to cover entire State.

(v) Capacity utilization of CBWTFs vary among States/UTs depending on available infrastructure in a specific coverage area of 75Km, number of CBWTFs, geographical distribution in the State, population density in particular coverage area as

well as connectivity of HCFs with CBWTFs. Therefore, SPCBs/PCCs should relook at the available infrastructure and facilitate new CBWTFs to cover entire population and State's geographical area so as to minimize usage of deep burial pits to the extent possible.

(vi) In States namely Assam, Jammu Kashmir, Kerala, Odisha, Pondicherry and Tamil Nadu, where the capacity utilization of existing common infrastructure has exceeded 75%, these States may examine the need for additional facilities by conducting gap analysis in each coverage area.

(vii) States namely A&N, Arunachal, Goa, Lakshadweep, Mizoram, Meghalaya, Nagaland, Sikkim and Tripura do not have common facilities for treatment & disposal of biomedical waste, should facilitate setting up of new facilities of appropriate capacities in consultation with State Governments.

(viii) Having 4 years completed since re-notification of Rules, SPCBs/PCCs may now act strictly against non-complying HCFs. They may consider imposition of ECC as per the guidelines issued by CPCB in compliance with Orders of Hon'ble NGT.

(ix) Incidents of illegal dumping of biomedical waste are reported from time to time, and such incidents were also reported during COVID19 pandemic period. CPCB has prepared separate guidelines for "Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees" which provide check-lists for monitoring CBWTFs specially to monitor illegal handling of biomedical waste. Said guidelines gives guidance to State Boards to verify Operational Compliance, Adequacy of Infrastructure, Reporting of data and Inspections & Monitoring. SPCBs/PCCs should periodically verify operations of CBWTFs as per said check list. A copy of the same is given at Annexure V.

(x) Compliance of CBWTF is an important factor since CBWTFs release combustion gases and handles highly infectious wastes from multiple hospitals. SPCBs should therefore consider closing down or restrict operation of non-complying CBWTFs till they time it demonstrates compliance, and mean while arrangement should be made to transport waste collected from member HCFs of such non-compliant facilities to another CBWTF nearby. SPCBs should also treat non-complying facilities as inadequate and allow new compliant facilities in same coverage area.

(xi) As per Rules, implementation of barcode system is mandatory to track movement of BMW, this system would also help in daily accounting of BMW. Despite the lapse of 3 years given for implementation of the system, only 04 States/UTs namely Bihar, Kerala, Punjab and West Bengal have adopted barcode system and 22 States/UTs are under process of adoption of the same. While there is some improvement implementing barcoding system, it is reported that HCFs are not joining the system. This indicates that SPCBs have failed to implement this provision effectively.

(xii) There has been improvement in submission of Annual compliance status reports by SPCBs. SPCBs/PCCS shall

continue the same and they may prepare State specific Annual reports and upload the same in respective websites.

(xiii) About 75% of CBWTF have installed online continuous emission monitoring system (OCEMS) and real time emission data transmitted to SPCB and CPCB servers. States namely Bihar, Chhattisgarh, Gujarat, Jharkhand, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan, Tamilnadu, Uttarakhand, Uttar Pradesh and West Bengal should ensure that all CBWTFs in their State install OCEMS systems. Odisha and Manipur should ensure installation of OCEMS in their States in time bound manner.”

8. We may also note that Oversight Committee constituted by this Tribunal for the environmental issues in the State of U.P., headed by Justice S.V.S. Rathore, a former Judge of the Allahabad High Court, has furnished two reports dated 13.08.2020 and 08.01.2021. In the first report the recommendations are as follows:-

“8. Recommendation

In view of the above, we recommend as follows:

1. *There is an elaborate track and trace system of BMW prescribed in the Rules in which all the coloured bags are bar-coded and the movement of trucks is tracked through GPS. However, barring a small pilot in Lucknow, none of the operators is using a bar-coding system which puts a big question mark on the reliability of the data. State PCB must ensure that the bar-coding system be strictly followed failing which action under law be initiated against the concerned operators.*

2. ***There are large infrastructural gaps in HCFs due to which they are not complying with BMW Rules. 452 HCFs out of 530 HCFs with an operating capacity of more than 100 beds do not have STPs/ETPs. Even in Government facilities, out of 1027 HCFs comprising of District Hospitals and CHCs 564 HCFs do not have collection sheds where biomedical waste can be collected. As far as PHCs are concerned, only 628 PHCs out of 3620 PHCs have deep burial pits. There is no permanent agreement for BMW disposal in 2992 PHCs. The progress of the construction of ETPs in District Hospitals is also very slow. This year, only 40 District Hospitals have been taken up for ETP construction, leaving the balance for Phase-II and all the 853 CHCs for Phase-III. These infrastructure gaps must be addressed immediately, failing which action under EPA, 1986 be initiated against the defaulters.***

3. Compliance with Biomedical Waste Rules 2016 appears to be lax. There are still 2483 HCFs that have not taken authorization under BMW Rules. Out of these, 441 HCFs are Government HCFs against which no prosecution has been launched so far. All these facilities must be immediately inspected and authorizations be issued. Gaps in infrastructure must be addressed within one month and responsibility for non-compliance be fixed. Let the State PCB apprise this Committee and Hon'ble NGT about the enforcement action taken by them on the above points within one month.

4. While we are getting information about the Health Department, there appears to be total communication gap with the Animal Husbandry Department and Ayush Department. The Committee could not get information of BMW Rules Compliance in any of the Veterinary Hospitals or Ayush Hospitals. While Health Department has a monitoring mechanism for BMW, these departments have not created any such mechanism for monitoring the progress of BMW Rules in their Hospitals. Chief Secretary may be directed to monitor the progress with Principal Secretaries of these Departments and ensure filing of compliance report before NGT. Responsibility for negligence, if any found out, maybe fixed.

5. An important gap area noticed is the disposal of radioactive materials. With the proliferation of radiotherapy, nuclear medicine, X Rays, CT Scans and other equipments using radioactive materials, there is an urgent need to ensure foolproof disposal of these highly volatile materials. This is an area where health department must develop standard protocols and build capacity for all the stakeholders.

6. By far the most important aspect is capacity building amongst the stakeholders. Pollution in Hospitals is a constant challenge. The nature and extent of infections keep on varying, the latest being COVID-19. Hence the SOPs also keep on changing to meet the exigencies. What is required is to continuously keep organizing capacity building workshops for all stakeholders- doctors, paramedics, other hospital staff, laboratory staff, blood bank staff, private practitioners, nursing homes and the HCFs. We feel that capacity building endeavor by the State Government needs to be increased manifold.

7. Lastly, the meetings of the State Advisory Committee and District Advisory Committee should take place more frequently.”

9. In the second report summary of status of compliance has been furnished, as follows:-

“V. SUMMARY OF THE COMPLIANCE STATUS AS ON 06.01.2021

S. No	Directions of Hon’ble Tribunal	Concerned Department	Compliance Status
1	Complete inventory of Healthcare Facilities (HCFs) and Biomedical waste generation	UPPCB	<p>Complied</p> <ul style="list-style-type: none"> • There are 25,411 (bedded: 13,670; Non-bedded: 11,741) Health care facilities. Of these, 21,531 (bedded: 11,434; Non-bedded: 10,097) have been authorized by the State Pollution Control Board and notice has been sent to all unauthorized HCFs. • These Facilities are presently generating 52.5 TPD of Bio Medical Waste. • There are 18 Common Biomedical Waste Treatment Facilities (CBTF) in the entire State with treatment capacity of 54.4 TPD.
2	Authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals, etc. identified in inventory of HCFs within 3 months	UPPCB	<p>Partially complied</p> <p>There are 25,411 (bedded: 13,670; Non-bedded: 11,741) Health care facilities. Of these, 21,531 (bedded: 11,434; Non-bedded: 10,097) have been authorized by the State Pollution Control Board and notice has been sent to all unauthorized HCFs.</p>
3.	Adequate number of Common Facilities to cover all HCFs in the State. [Also to ensure an adequate number of Common Biomedical]	UPPCB	<p>Complied</p> <ul style="list-style-type: none"> • Total biomedical waste generation: 52.5 MT/day • Total capacity of CBWTFs operating in the State: 54.4 ton/day
4	Constitution of State and District Advisory Committees	UPPCB/Health Department	<p>Partially Complied</p> <ul style="list-style-type: none"> • State and District Advisory Committees have been constituted. • The State Advisory meeting was held on 21.09.2020 regarding the disposal of excessive COVID-19 Biomedical waste generated from COVID-19 designated hospitals.
5	Barcodes system in every HCF and CBWTFs	Health Department	<p>Partially complied</p> <ul style="list-style-type: none"> • Uttar Pradesh Medical Supply Corporation had floated a tender for bar coding and Vehicle tracking system for Biomedical waste management and its prebid meeting was on 29.05.2020. The bid submission date was on 11.07.2020. • UPMSCL has awarded the contract to the L1 Bidder and the Contract has been signed between the DG Medical and Health and VTS/ Bar coding Service Provider on 23.09.2020. • As per the Contract agreement, the service provider had to get approval of the solution design and finalization of the software, which was seen by the officials of Medical care on 16.12.2020. • Both the Weblink and mobile application was found to be satisfactory as per the requirements, so the Service Provider has been given the approval by Director General Medical & Health Services on 24.12.20 and directed to Roll out and scale it up to all the districts of the state and also give the training to all the CBWTF personnel’s and periodically inform

			<p>DGMH as per the Contract Agreement.</p> <ul style="list-style-type: none"> The procurement of the hardware has been done and is currently being Installed on the Vehicles of the CBWTF one by one.
6	Monitoring of Healthcare Facilities other than hospitals/clinics – Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	Health Department	<p>Non-complied</p> <p>No information regarding Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc. has been provided.</p>
7	Availability of adequate infrastructure with SPCBs/PCCs to monitor compliance	UPPCB	<p>Complied</p> <p>There is adequate infrastructure available with SPCB to monitor compliance.</p>
8	I. Training and Capacity Building of officials of health Department and SPCBs” II. Training and Capacity Building of Healthcare workers in HCFs	Health Department/ UPPCB	<p>Partially complied</p> <ul style="list-style-type: none"> BMW committees have been constituted in all District level Hospitals. Nodal Officers have been designated in each District to ensure proper implementation of the Biomedical Waste Management Rule 2016 and all have been given TOT's for proper management and disposal of BMW. Officers in the rank of ACMOs have been designated as Nodal Officers in each District as well as in Health care facilities to ensure proper implementation of the BMW Rule.
9	Installation of OCEMS by CBWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs	UPPCB	<p>Partially complied</p> <ul style="list-style-type: none"> 18 CBWTFs are operational in State, out of which OCEMS of 14 are connected with server of CPCB and rest are not operational. For connection of said 04 CBWTFs (M/s Synergy Waste Management Pvt. Ltd., Barabanki, Lucknow, M/s SMA Watergrace Mediawaste Management (P) Ltd., Lucknow, M/s Will Environment Inc., Kanpur, M/s MPCC, Bijauli, Jhansi) OCEMS with CPCB server, the direction has been issued under Section-5 of Environment Protection Act, 1986 vide UPPCB letter dated 10.08.2020.
10	Submission of Annual Reports to CPCB	Health Department	<p>Complied</p> <p>The annual report of Public Health care facilities for the year 2019 has been sent to Regional Office, UPPCB and UPPCB has sent the report to CPCB.</p>
11	Compliance to standards by CBWTFs	UPPCB	<p>Partially Complied</p> <ul style="list-style-type: none"> 18 CBWTFs are operational in State, out of which 15 are complied and 03 are non-complied. The non-complying CBWTFs are M/s MPCC, Jhansi, M/s MPCC, Khalilabad, Santkabir Nagar and M/s Sangam Mediserve, Handiya, Prayagraj. Till date SPCB has imposed EC of Rs. 1.43 Cr against 08 CBWTFs. Prosecution under section 15 of EPA, 1986 and under Air/Water Act has been filed against 03 abovementioned CBWTFs.

12	Compliance of HCFs [For on-site segregation, pre-treatment of infectious waste-yellow (h), separate storage space for BMW and treatment of wastewater]	UPPCB	Partially complied <ul style="list-style-type: none"> • There are 25,411 (bedded: 13,670; Non-bedded: 11,741) Health care facilities. Of these, 21,531 (bedded: 11,434; Non-bedded: 10,097) have been authorized by the State Pollution Control Board and notice has been sent to all unauthorized HCFs. • Health Department has designated Nodal Officers in each District to ensure proper implementation of the Biomedical Waste Management Rules, 2016 and all have been given training of trainers (ToT) for proper management and disposal of BMW from COVID-19 facilities (Isolation hospital and Quarantine camps/ homes).
13	Monitoring of compliance of BMW management as per District environmental Plan by the District Magistrates	UPPCB	Partially complied <ul style="list-style-type: none"> • In compliance with Rule-12(4), District Monitoring Committees (DMCs) have been constituted in each District headed by the District Magistrate to monitor the implementation of the BMW Rule. • The State advisory meeting was held on 21.09.2020 regarding the disposal of excessive COVID-19 Biomedical waste generated from the COVID-19 designated hospitals.
14	Environmental Compensation imposed on defaulters	UPPCB	Partially complied <ul style="list-style-type: none"> • Environmental Compensation of Rs. 7.60 Crore imposed on 141 HCFs. Out of this amount, 19.5375 Lakhs has been recovered. • Environmental Compensation of Rs. 1.43 Cr imposed on 08 CBWTFs. Out of this amount, Rs. 47 Lakhs has been recovered.
15	Action taken against defaulters	UPPCB	Partially complied <ul style="list-style-type: none"> • Prosecution under Section 15 of Environmental Protection Act, (EPA)-1986 against Health Care Facilities: 04 • Prosecution under Section 15 of EPA-1986, against CBWTFs: 03 • Notice issued against defaulter HCFs: 3880 • Show Cause Notice issued under EPA, 1986 against HCFs: 27
16	Individual averments with regard to the concerned hospitals mentioned in O.As No. 710/2017, 711/2017, 712/2017 and 713/2017 may also be verified and appropriate action taken in accordance with law and a specific report given by the concerned State PCBs to the CPCB .	UPPCB/Health Department	Partially complied Health Department has sent letter regarding Inspection to CMO Shahjahanpur, Noida, Bareilly and HarDOI. They had to send a comprehensive report by 1 st January 2021 about compliance of Biomedical waste management carried out in the hospitals mentioned in OAs 710/2017, 711/2017, 712/2017 and 713/2017. Reports of inspection carried out by CMO's for Ganga Charan Hospital, Bareilly and Kailash Hospital, Gautam Buddha Nagar has been received by the Health Department.

10. Final recommendations of the Oversight Committee is as follows:-

“VI. RECOMMENDATIONS BY THE OVERSIGHT COMMITTEE

In view of the above, we recommend as follows:

- 1. In compliance with the Biomedical Waste Management Rules, 2016, every biomedical waste management facility must obtain authorization from State Pollution Control Board. At present, there are 25,411 (bedded: 13,670; Non-bedded: 11,741) Health care facilities. Of these, 21,531 (bedded: 11,434; Non-bedded: 10,097) have been authorized by the State Pollution Control Board and notice has been sent to all unauthorized HCFs. The SPCB may be directed to inspect these facilities immediately and issue authorizations provided they are fully compliant. The responsibility for non-compliance should be fixed.***
- 2. As far as the implementation of barcoding for colored bags and containers containing BMW is concerned, a pilot scale project has been taken up in Lucknow district. For scaling up of the project to the entire State, the bid has been finalized and the contract has been provided to service provider. The Health Department may be directed to complete the work for implementation of barcoding and tracking of vehicles through GPS within a month positively.***
- 3. With regard to the implementation of Biomedical Waste Management Rule, 2016, installation of ETP is mandatory for above 10-bedded hospitals. It was informed that due to some litigation the work of ETP construction has stopped. UP Jal Nigam may be directed to resolve the issue in this regard and expedite the process of ETP construction and complete the work within the specified time duration.***
- 4. In compliance with BMW Rules 2016, disposal of BMW by deep burial is permitted only in rural or remote areas where there is no access to common bio-medical waste treatment facility. The Health Department/concerned department may be directed to follow the provisions and guidelines issued by CPCB from time to time and standards mentioned in Schedule III of BMW Rules 2016 for such facility.***
- 5. In compliance with the Biomedical Waste Management Rules, 2016, no information is being provided by the AYUSH hospitals (since AYUSH hospitals have been given the permission for surgery) and Department of Animal Husbandry. Chief Secretary, U.P. may be directed to monitor the progress with Principal Secretary of Medical Education, AYUSH Department and Department of Animal Husbandry. Since Health Department is the nodal department, Medical***

Education, AYUSH Department and Department of Animal husbandry should send their information to Health Department where it can be compiled for further communication.

- 6. The CPCB may be directed to lay down standard for new technologies for treatment and disposal of biomedical waste and prescribe specifications for treatment and disposal of biomedical wastes. Further, the CPCB may also be directed to undertake or support research regarding biomedical waste.**
- 7. The SPCB may be directed to grant and renewal, suspension, refusal or cancellation of authorization under Rule 7, 8 and 10 of BMW Rules, 2016. Further, SPCB may also be directed to regularly monitor the compliance of various provisions and conditions of authorization.**
- 8. State PCB may be directed to ensure the implementation of Biomedical Waste Management Rules 2016 and recommendations of the Advisory Committee in all health care facilities.**
- 9. For non-compliance with BMW Rules, 2016, notice have been issued against 3880 HCFs. Prosecutions has been filed against 04 HCFs and 03 CBWTFs under Section 15 of EPA, 1986, and show cause notices have been issued against 27 HCFs under EPA, 1986. The State PCB may be directed to initiate action under the law against the non-compliant units.**
- 10. EC of Rs. 7.17 Cr and Rs. 85 Lakhs have been imposed against 130 HCFs and 06 CBWTFs, respectively. The imposed penalty has yet not been realized. State PCB may be directed to take necessary action and ensure realization of EC as per prescribed procedure.**
- 11. An important gap area noticed is the disposal of radioactive materials. With the proliferation of radiotherapy, nuclear medicine, X Rays, CT Scans and other equipment using radioactive materials, there is an urgent need to ensure foolproof disposal of these highly volatile materials. This is an area where health department must develop standard protocols and build capacity for all the stakeholders.**
- 12. All the HCFs where the collection sheds are under construction shall ensure that no waste should be stored at their premises. They should regularly hand over their waste to the service provider for proper treatment and disposal on day to day basis.**
- 13. The process of conversion of biomedical waste into clean energy i.e. hydrogen fuel using sunlight by the**

technique of photo reforming based on Welsh Government model may also be explored in India.

- 14. The approach for conversion of biomedical plastic waste into construction of bituminous road and partial replacement of cement in concrete may also be explored and researched.***
- 15. The meetings of the State Advisory Committee and District Advisory Committee shall take place regularly to monitor and ensure compliance with BMW Rules, 2016.”***

11. From the above it is seen that there are huge gaps in the compliance of authorization regime. In some of the States, compliance is ranging from 17% to 38% only. We also note underutilization of the common bio-medical facilities at many places. Adequacy of facilities and their siting may need review. Such facilities must obtain requisite Environmental Clearance (EC). Recycling of waste will only be through authorized recyclers. As observed earlier, it is utmost necessary to ensure that hazardous bio-medical waste is not mixed with the general waste. CPCB needs to review the compliance status from time to time, atleast once in every quarter and issue directions based on the observations from the reports received.

12. CPCB may ensure that for strict compliance of the rules, the compensation regime is duly applied against the defaulters, following due process. Standards of handling of BMW need to be duly complied. The authorities must ensure that waste is disposed of only through authorized agencies, common facilities are located as per siting guidelines and they must have EC. There should be no pilferage by unauthorized recyclers. Adequate number of common bio-medical facilities should be set up. The Chief Secretaries of all the States/UTs may oversee compliance atleast every quarter in terms of direction of this Tribunal vide order dated 16.01.2019 in O.A. No. 606/2018 followed by

further orders. The Chief Secretaries may *inter-alia* ensure that authorization is secured by every health care facility in their respective jurisdiction and also there is adherence to the norms. Similarly, the District Magistrates may, at their level, take necessary steps in their Districts, in accordance with the District Environmental Plans. As found by the Oversight Committee for UP, ETPs are either not provided or are not functional in various health care facilities as required under the Rules. Compliance in this regard may be ensured in all States/UTs. While permitting deep burials, it may be ensured that ground water contamination does not take place.

13. Apart from the above general directions applicable to all the States/UTs, the UP State PCB may look into the compliance status of the Hospitals, who are parties in O.A. Nos. 710/2017, 711/2017, 712/2017 and 713/2017, and give a report to the Oversight Committee for UP, headed by Justice S.V.S. Rathore, a former Judge High Court of Allahabad within two months.

The applications are disposed of in above terms.

A copy of this order be forwarded to the CPCB, State PCBs/PCCs of all the States, Chief Secretaries of all the States/UTs by e-mail for compliance.

A copy of this order be also forwarded to Justice S.V.S. Rathore, former Judge High Court of Allahabad by e-mail.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 18, 2021
O.A. Nos. 710/2017, 711/2017,
712/2017& 713/2017
A

By Speed Post

F.No -B-31011/BMW (42.77)/2021/WMD-I/ 4868

August 17, 2021

To,

The District Magistrate,
District Magistrate Office,
Station Road, Civil Lines, Bareilly,
Uttar Pradesh - 243001.

Sub: Compliance to the Hon'ble National Green Tribunal order dated 27.07.2021 in the matter of O.A. No. 180 of 2021 - reg.

Sir,

This has reference to Hon'ble National Green Tribunal order dated 27.07.2021 in the matter of O.A. No. 180 of 2021, wherein Hon'ble Tribunal directed that District Magistrate, Bareilly may update District Environment Plan (DEP) by including the subject of compliance of Biomedical Waste Management Rules, 2016 (BMWM Rules, 2016). Copy of aforesaid order placed herewith for ready reference.

In view of the above, it is requested to kindly update the DEP for Bareilly in line with the provisions made under BMWM Rules, 2016 as well as Indicative Template for Preparation of DEP and Data template for DEP, prepared by CPCB. The updated DEP may be forwarded to CPCB at the earliest.

Yours faithfully



(V. P. Yadav)

Additional Director & Head
Waste Management-I Division

Encl. As above

Copy to:

(३) PS to 'MS'

:For kind information of 'MS' please

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... 17/8/2021
दिनांक... 17/8/2021



(V. P. Yadav)